CHIEF JUSTICE'S COURT

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

COURT NO.1 SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No. 151/2007

STATE OF UP & ORS

Petitioner(s)

VERSUS

M/S LALTA PRASAD VAISH

Respondent(s)

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- 1 **PETITIONER'S COUNSEL**: Before, we begin for the day, yesterday I had mentioned that
- 2 on Friday, Your Lordship had asked me to speak to the Solicitor General and request him to
- 3 be present is that royalty matter, My Lords, where one matter was not de-tagged.

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5 CHIEF JUSTICE D. Y. CHANDRACHUD: Mr. Solicitor, that oil company matter

6 remained to be de-tagged, so...

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8 **TUSHAR MEHTA**: It needs to be de-tagged.

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10 **CHIEF JUSTICE D. Y. CHANDRACHUD:** I just told him talk to the learned Solicitor.

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12 **TUSHAR MEHTA**: Yes, yes. It needs to be covered by...

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14 **PETITIONER'S COUNSEL:** I'm grateful.

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16 R VENKATARAMANI: Your Lordship, this Volume 2(f) is my another brief note submissions. I wouldn't take more than 10 to 15 minutes. And before I do that, I thought there's 17 another Volume 4(d) which I did not refer to the other day. It's just a, Volume 4(d) is an excerpt 18 19 of a book called "The Meaning of Meaning", it's about linguistics. I have placed Chapter 6 for 20 an interesting reading. So that we understand sometimes about definitions how we have some 21 issues. I don't propose to read it a great length. There are a couple of pages let me just draw 22 Your Lordship's attention to that. Before I come to that, let me take Your Lordships to Volume 23 2(f). We did a little research on the colonial period understanding of intoxicating liquor and 24 that gives us some insights on how it was understood then. So, I'll quickly read a few 25 paragraphs of my written note. In the first part, I say that the recognition of use of alcohol 26 liquids for other than potable purposes has been a subject matter of discussion during the 27 colonial period. The literature available on this subject gives us insight as to the distinction 28 between classes of alcohol with reference to their uses. It's submitted that Entry 8 is based on 29 the said distinction. The literature placed along with this note shows that there's nothing in 30 support of the proposition that intoxicating liquor was understood to include all classes of 31 alcohol liquids. Matters of trade and commerce, supply and distribution etc., referred to in Entry 33, or in relation to the products of an industry under the control of the Union. The 32 33 nature and the extent of trade and commerce etc., will differ from product to product. Clause 34 A in Entry 33 List III came in by Third Constitutional Amendment. Enacting such a field of

legislation in the Concurrent List can be understood from the need for flexible distribution of

legislative scope within Union under States. Entry 33 is, therefore, a classic example of Article 1 2 254 proposition. Once it is understood that neither Entry List II, whichever way it is construed 3 and keeping in mind Entries 26 and 27 of List II which are subject to provisions of Entry 33, 4 laws made by Parliament under the authority of the two branches, namely Entry 50 of List II 5 and Entry 33 will occupy the declared field. The use of the phrase, 'that is to say', occurring in 6 Entry 8 only refers to the range of activities concerning one class of alcohol, namely 7 intoxicating liquor and is not referable to other classes of liquor, trade, commerce, supply, 8 distribution, these are all activities. The approach adopted in *Calcutta Gas*, based on 9 resolving conflicts between entries in the same list, does not appeal to logic. The mere fact that 10 Entry 25, 'gas and gas works' is treated as a distinct entry does not mean that any part of dealing with 'gas and gas works', cannot even conceptually fall under Entries 24, 26 and 27 of 11 12 List II. The emergence and use of gas [UNCLEAR] and industries relating to such use can be 13 the only reason for a special attention to be paid to gas and gas works. The logic applied in 14 Calcutta Gas cannot be extended to Entry 8 List II. Now, go to the literature in the subject, My Lords, kindly turn to paragraph 3. It submits, in India the use of alcohol for industrial 15 16 purposes and regulation were both subsequent to use and regulation of alcohol for the purpose 17 of intoxication. To understand the regulation of liquor in India, it needs to be understood that colonial laws of the 19th century were guided by twin objects of generating revenue on the one 18 19 hand and checking in temperance of people towards safeguarding their morality. The 20 reference is available at footnote number 2. The said purpose of the Abkari Act, for instance, 21 the Bombay Abkari Act can be evinced from the contents of the reports and administration of 22 the Abkari Department of the Bombay Presidency, Sindh and Aden. For instance, para 6 of the 23 report of 1880-81 notes progressives increase in Abkari revenue which are accompanied by 24 decrease in drunkenness. Notably the details of revenue collections notes four branches of 25 Abkari revenue that's foreign liquor, country liquor, intoxicating liquor and miscellaneous, 26 that committed that even though all category were considered consumable. Intoxicating liquor 27 is considered a separate class of liquor that was ordinarily and regularly consumed, which is 28 administered and monitored separately. In the report of the administration of Abkari 29 Department of the Bombay Presidency, Sindh and Aden published in 1894, the sources of the 30 revenue are listed at one. The principle source of Abkari revenue on this Presidency are (a) 31 manufacture and sale of country liquor, which term is for the present purpose to be understood 32 as exclusive of malt liquors brewed in India and the special descriptions of liquor is referred 33 to under Clause B below. The manufacture and sale of malt liquor and of certain special descriptions of country liquors excised at rates leviable under the Indian Tariff Act on liquor, 34 35 import of foreign liquor, (c) the sale of foreign liquors, (d) the manufacture and sale of 36 intoxicating drugs other than opium or preparation of opium. The country liquor taxed and 37 consumed are two kinds, distilled spirit and toddy or the sap of palm tree, then next paragraph.

1 The liquor in question during the first century of colonial rule was only the liquor that's 2 ordinarily being consumed, it's also worth setting the alcohol proof prescribed was never as 3 high as 90% proof as is being discussed today. Even as late as 1919, the report on the 4 administration of the Excise Department (Abkari and opium) in the Bombay Presidency, 5 Sindh and Aden notes in paragraph 4 'there was no change in the prescribed sales trend of 6 country spirit sold namely, 25%, 30% so and so. The policy discouraging the consumption of 7 stronger spirit was further pursued by the restriction, where feasible, of additional shops'. 8 Then paragraph 7 'it was at the turn of the century that alcohol achieved a different dimension'. 9 Kindly turn to paragraph 8. With the increased use of alcohol emerged from the issue of liberal 10 taxation for industrial alcohol and the conundrum that's being faced in this Hon'ble Court as to what constitutes industrial alcohol. This issue was considered by the Industrial Alcohol 11 12 Committee in the report of 1920, where it observed, "We have some difficulty in finding a 13 satisfactory definition of the term 'industrial alcohol' and in avoiding the purely subjective 14 definition of alcohol intended for industrial purposes. At first sight, this would appear to be the only possible description as there is no intrinsic difference between alcohol intended for 15 16 potable and non-potable purposes. Possibly the best definition of alcohol, which is exempted 17 from the excise duty leviable on potable spirit on the ground that it is intended for non-potable purpose. This will cover both pure alcohol and alcohol, which has been denatured, that is 18 19 rendered unfit more or less completely for human consumption. It will also cover the use of 20 alcohol in experiments and research are distinct from purely commercial uses, where the 21 object is to place the finished product on the market but will exclude the use of alcohol in 22 hospital and in the preparation of medicines and tinctures. Industrial alcohol as defined above, 23 is alone dealt with in this committee." The British Interdepartmental Committee on so and so 24 paragraph report that, "All alcohol for power or traction purposes should be described as 25 power alcohol. This is satisfactory insofar as it goes and we have made suggestions for the 26 definition and regulation of such power alcohol." At the same time they suggest the term 27 'industrial alcohol' is unsatisfactory on the ground that some sections of the community 28 believe it to be alcohol for the working man. Such apprehension is not likely to arise in India, 29 power alcohol is a subdivision of industrial alcohol, and we see no reason to abandon the 30 logical classification. The report also made certain recommendations for preparation, 31 transport and taxation of power alcohol, that is, industrial alcohol used for fuel or motor 32 vehicle. Then paragraph 5 of the report, the final report of it. "All local government should be 33 requested to revise the rules regarding other forms of industrial alcohol so as to clearly discriminate from alcohol intended for potable purposes and to provide for grant of special 34 35 licenses for experiments in the production and use of alcohol, for the user of rectified spirits 36 or specially denatured spirits in industries and they should also bring their rules into 37 conformity in various minor matters, especially as regard to denaturation, the permissible

- quantities of private possessions and the retail of ordinary denatured spirit." So, that gives us a very important insight as to the pre-colonial understanding and how it has not faded away
- 3 with 'intoxicating liquor' being treated as an entry in item number Entry 8. There are only few
- 4 observations I want to make and constitutional [UNCLEAR] that my learned Solicitor will
- 5 essentially deal with that in Volume VII. It's also understood in the same way. And, for instance
- 6 Seervai talks about it in Volume II, intoxicating liquor as meaning liquor which is consumable
- 7 and Justice Sinha notes about it in his judgment. These are the aspects which Solicitor and our
- 8 learned friends will deal with. I thought it's an important insight about what happened, which
- 9 went into the understanding of intoxicating liquor. So, if Your Lordships, will also look at
- Volume IV(d), that few pages there. The question of difficulty with definitions. It's a very
- important insight as to how we have all the difficulties in definitions and in the opening page
- 12 there's a quote from Oscar Wilde's four-act play, Lady Windermere's Fan. It's very interesting.
- So this is how it reads, "Do, as a concession to my poor wits, Lord Darlington, just explain to
- me what you really mean. I think I better, nowadays, to be intelligible is to be found out".

- 16 CHIEF JUSTICE D. Y. CHANDRACHUD: Thank you, Mr. Attorney General. Thank you
- 17 very much.

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19 **R VENKATARAMANI**: Very well, My Lord.

20

21 **CHIEF JUSTICE D. Y. CHANDRACHUD**: Yes, Mr. Solicitor General.

22

23 **R VENKATARAMANI**: May I take Your Lordship's leave?

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25 **TUSHAR MEHTA**: My Lord, my submissions are in Volume II(d).

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27 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Volume II?

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- 29 TUSHAR MEHTA: II(d). My Lord, earlier I have filed II(c) which is modified. So, kindly
- 30 ignore II(c), My Lord, If, My Lord, possible, technically, I'll delete II(c) so that there is no
- 31 confusion. There is nothing, My Lord...

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33 CHIEF JUSTICE D. Y. CHANDRACHUD: But yeah, it may be just updated and...

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- 35 **TUSHAR MEHTA**: Yes, that's all. There is nothing which has wrongly gone into II(c), and
- 36 I'm trying to... This is updated, brought in a little better flow.

CHIEF JUSTICE D. Y. CHANDRACHUD: So, we'll just take II(c) to be ignored.

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TUSHAR MEHTA: Yes. II(d). I would wish to read the questions first. And the reason is this, except one question which directly concerns alcohol as a product, rest of the questions are on interpretation and interplay between the Constitution of India and the Industrial Development and Regulation Act. Though, Your Lordship, My Lord, the Chief Justice was right that many of the products are delicensed now, but many of the products continue to be under the licensing era. Even alcohol partly is under the licensing era. And therefore, whatever Your Lordship ultimately adjudicates is bound to affect the operation of IDRA vis a vis. The scheme of the constitution and there are certain para materia entries like 52. Please come to PDF page 2. These are the questions. Does Section 2 of the IDRA have any impact on the field covered by Section 18G of the said Act or Entry 33 of List III of the Seventh Schedule? This is a generic question. Does Section 18G of the act falls under Entry 52 of List I of the Seventh Schedule or is covered by Entry 33 of List III thereof? In absence of any notified order by the Central Government under Section 18G of the above Act, is the power of the State Legislature in respect of matters enumerated in Entry 33 of List III ousted? Does the mere enactment of Section 18G of the above Act gives rise to a presumption that it was the intention of Central Government to cover the entire field in respect of Entry 33 of List III so as to oust the State's competence to legislate in respect of matters relating thereto? Does the mere presence of Section 18G of the above Act oust the State's power to legislate in regard to matters falling under Entry 33(a) of List III? Upto here these are generic questions which will hold the field forever, My Lord, till it is doubted or referred something. But, IDRA any scheduled industry being brought under it, would be covered by what, Your Lordships, would now decide. And the last question, does the interpretation given in **Synthetics Chemicals**, that is **Synthetic** II, My Lord, in respect of Section 18G of the IDRA, correctly state the law regarding the State's power to regulate industrial alcohol as a product of the scheduled industry under Entry 33 of List III of the Seventh Schedule of the Constitution in view of Clause A thereof? Now, please come to, My Lord, page 3, which are the existing statutes under Entry 52, List I, which would directly be affected by the first questions except the last one, the Coffee Act, Rubber Act, Rice Milling Industries Act, the Cardamom Act, Coconut Development Act, etc., etc., but this is an illustrative list. There may be other laws also this is only to point out that kindly do not consider this question only from the prism of alcohol industry. This would be, My Lord, a wider question affecting every scheduled industry, which is included in the Schedule appended to this Act. Now, some of the things, My Lord, which are never pointed out to Your Lordships right from *Tika Ramji*. And that is why, I would ultimately say *Tika Ramji* is wrong. I am placing for Your Lordship's consideration the first thing which is never pointed out either in Tika Ramji or in any subsequent judgments which follows Tika Ramji. None of the

- 1 judgments. My Lord, Your Lordship had the assistance of these facts, these positions in the
- 2 Constitution and that is... My Lord, just giving an example, *Tika Ramji* says that industry
- 3 has a restricted meaning, meaning it includes manufacturing activities. It doesn't say why?
- 4 There is no logic, there is no rationale given. There is no discussion. But in the Constituent
- 5 Assembly debate, Dr. Ambedkar elaborates the term and width of the word 'industry'. There
- 6 are four compartments in which My Lord, Your Lordships will have to be assisted to reach the
- 7 correct conclusion. This is not a Centre-State issue. So, this is not, My Lord, an adversarial
- 8 position, I am taking a position to assist Your Lordships because U.P. is here, Maharashtra is
- 9 here, there is nothing political or any federal dispute etc. There are four stages Your Lordships
- will examine *qua* interpreting each entry. First is, My Lord, called Devolution Rules. My Lord,
- in 1990 Government of India Act was passed...

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes

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- 15 **TUSHAR MEHTA**: Which bifurcated the subjects between the Federal Government which
- 16 is the Central Government in the present parlance and the Provinces that is the State
- 17 Government in the present parlance. That is called Devolution Rules.

18 19

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

- 21 TUSHAR MEHTA: Thereafter, comes Government of India Act 1935, where again this
- 22 bifurcation of legislative competence between Federal Government and the Provinces took
- 23 place. Third, is the Draft Constitution, My Lord, prepared by the Drafting Committee chaired
- by Dr. Ambedkar. How they used certain expressions qua each provision and qua each entry.
- 25 My Lord, that draft entry or our draft constitutional provision was debated and how it takes
- 26 form of what the Constitution is at present. My Lord, I have attempted to, My Lord, show on
- every provision which is coming for Your Lordship's consideration, all the four. And if Your
- 28 Lordships would... subject to Your Lordships, My Lord, approval, I can say if Your Lordships
- 29 find that if this would have been pointed out right from *Tika Ramji*, or at least at some stage,
- 30 *Tika Ramji* would have been differently decided. My Lord please come to page 6. My Lord,
- 31 I'm skipping what I have already orally pointed out My Lord. I come to Entry 52 first. Your
- 32 Lordships have PDF page 6? My Lord, the Chief Justice has it? My Lord, paragraph 6 I'll read
- 33 with Your Lordship's permission? 'Some of the industries have always been considered to be
- 34 necessary to remain under the central control if it is found to be in national interest'. My Lord,
- 35 throughout there is a chain of three considerations (a) industry, the functioning of which has
- a national interest; (b) the industry, the functioning of which needs decision making at the pan
- 37 India level; and (c) the industry, the functioning of which needs the regulation in such a

- 1 fashion that the product is equitably distributed.' My Lord, Your Lordships are aware, as we
- 2 pointed out in Mines matters also, some of the States are endowed with some of the most
- 3 important resources, rest of the states do not have the benefit. And if the Constitution feels
- 4 that it is to be left to the Parliament, that a particular industry should be centrally governed,
- 5 not provincially governed, because Provincial Governments would take provincial perception
- 6 and the Central Government would have a holistic perception, My Lord, those industries have
- 7 always been conventionally, traditionally, and constitutionally been under the Centre. My
- 8 Lord, now corresponding entry in the Devolution Rules, the first, Devolution Rules made
- 9 under Government of India Act 1999. That is.....

- 11 CHIEF JUSTICE D. Y. CHANDRACHUD: Mr. Solicitor, all our young juniors you know
- stand day after day, I've been noticing, you know, with their laptops in their hand. In the
- afternoon, the Court Master will just see if we can accommodate them behind you immediately
- so that they can sit...

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16 **TUSHAR MEHTA:** Yes, My Lord that's what, My Lord, I was...

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18 CHIEF JUSTICE D. Y. CHANDRACHUD: I just told the Court Master to find out...

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20 **TUSHAR MEHTA:** Who are not appearing, My Lord, for example...

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- 22 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Also we'll see if we can even put some stools or
- 23 something like that...

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- 25 **TUSHAR MEHTA:** No, no, My Lord some of the Counsels, My Lord, are not appearing in
- 26 the matter. They can My Lord, perhaps accommodate those who are at the end.

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- 28 **CHIEF JUSTICE D. Y. CHANDRACHUD:** But we'll try and put some additional chairs
- also for the juniors so that they are... They have to be close to whoever is arguing.

- 31 **TUSHAR MEHTA:** So kind of Your Lordship, My Lord, I'm immensely grateful. My Lord,
- 32 Entry 20, this is the root, 1990 Government of India Act, "Development of industries in cases
- 33 where such development by a central authority is declared by order of the Governor General
- in Council expedient in public interest." Development, My Lord, is underlined by me, it is my
- emphasis. Now, come to My Lord, what happened in 1935, it remains the same. Development
- of industries where the development under federal control, the word used is now 'federal
- 37 control' is declared by federal law to be expedient in the public interest. My Lord, federal law

1 is an earlier version of parliamentary law. Now, My Lord, how the Drafting Committee drafts

2 this entry. "Development of industries where development is under the control of India is

- 3 declared by Parliament, by law to be expedient in public interest." It retains, My Lord,
- 4 substantial heart and soul, but make minor changes. Now please see My Lord, how it stands
- 5 today. And there is a reason. The reason is explained in the Constituent Assembly debates. The
- 6 word development is replaced by the word control.

7

- 8 CHIEF JUSTICE D. Y. CHANDRACHUD: And very interestingly, if you see our
- 9 Constitution, though of course, we now know it's a Federal Constitution, that's how we have
- 10 interpreted. Constitution doesn't use the word federal anywhere at all, unlike what happened
- across the border. If you look at the Pakistani, they have used the word Federal Government.
- 12 We don't use the word. We have used Central, Union, but we have not. We have eschewed the
- word federal in the Constitution.

14

15 **TUSHAR MEHTA**: I think, My Lord, this is my...

16 17

CHIEF JUSTICE D. Y. CHANDRACHUD: This is semantic more than anything else, but at least in the birth of the Constitution, they didn't use the word federal.

- TUSHAR MEHTA: It's my perception, My Lord, subject to Your Lordships approval, that federalism has several facets. I'm not going on general principles of it is quasi-federal and leaning towards unitary, etc., I'm not on that. When it comes to the subjects which need
- distribution of national resources, we have, for example 25 federating units, hypothetical
- $24 \qquad \text{example, 25 States, the classical definition of federalism means each unit is independent in its} \\$
- $\ \ \, \text{own way. It's not sovereign in the way American States are sovereign, but they are independent}$
- 26 in their own way. Any interference by the Centre may perhaps breach the element of
- $27 \qquad \text{federalism which is involved in the Constitution without naming the term federalism. But now} \\$
- kindly see this nuance, which is my perception, when the Centre, having an authority under
- 29 the Constitution does something to ensure that three or four states having incidentally major
- 30 resources of a particular character, do not deprive rest of the Provinces, namely federating
- 31 units of their right of equal treatment and the Centre interferes and makes equitable
- 32 distribution. That is also an element of federalism. There to maintain federalism, the power is
- 33 conferred upon the Centre, that now you step in. The only condition is the Centre must have a
- 34 backing of a constitutional provision to do so. And Entry 52 is one such provision. And it is in
- 35 my respectful submission, in furtherance of the principle of federalism. Please see, My Lord
- page 7. Industries declared by Parliament, by law, to be necessary for the purpose of defence

or for prosecution of war, My Lord, I have put it here, because Entry 24 List II mentions Entry 7, therefore My Lord, for immediate reference.

3 4

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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- 6 **TUSHAR MEHTA**: And 52, the way My Lord, ultimately found its place in the Constitution.
- 7 As it stands today, industries the control of which, by the Union, is declared by Parliament, by
- 8 law, to be expedient in the public interest. The earlier 1919, '35 and the draft used the
- 9 expression development, now it is replaced by the word control. And there is a debate, why are
- you doing this? Some of the members felt that why are you curtailing the power of the
- Parliament? And the answer given by Dr. Ambedkar would show that *Tika Ramji* is wrongly
- decided because this is not pointed out. Tika Ramji insofar as it says that industry is
- restricted to only manufacturing is contrary to what the Constitutional framers envisioned.
- 14 My Lord ,page 7, let me read this debate in extent because this would have serious bearing on
- what ultimately Your Lordship decides. Hon'ble Dr. B. R. Ambedkar, "Sir, I move that for
- 16 Entry 64". 64 is present 52.

17 18

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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- 20 **TUSHAR MEHTA**: "For Entry 64 of List I, the following entry be substituted." My Lord,
- 21 whenever there is a change in the draft Constitution and what is moved, the word used is
- substituted. "Industries, the control of which by the Union is declared by Parliament, by law,
- 23 to be expedient in the public interest." My Lord, then, Kaka Bhagwant Roy says this, that, he
- 24 moves an amendment in this, that in the amendment number 35 of List I, in the proposed
- 25 Entry 64, that is present 52, the word 'industries', the word 'development of industries' be
- 26 substituted. It appears from the amendment which the Hon'ble Dr... this is the parliamentary
- debate. It's not my noting, my note or something.

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29 **CHIEF JUSTICE D. Y. CHANDRACHUD**: The Constituent Assembly debate.

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- 31 **TUSHAR MEHTA**: The Constituent Assembly debate, I only highlighted. Highlighting is,
- 32 My Lord, supplied.

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- 34 **CHIEF JUSTICE D. Y. CHANDRACHUD**: I like the way you call the Dr., Dr. Ambedkar,
- 35 the Hon'ble Dr., in deference to Dr. Ambedkar.

1 **TUSHAR MEHTA**: To the person My Lord, and the persona. It appears from the... it appears 2 from the amendment which the Hon'ble Dr. has introduced in the original entry that he wants 3 to hand over all powers regarding industries to the Centre. It is very good. "Centre ought to be strong and during transition, the Centre should be vested with such powers as are essential for 4 5 the industrial development of the country. But in normal times the Centre should not be vested 6 with such authority. India is a very big country. She has many provinces. These provinces have 7 their own difficulties and can understand their problem much better than the Centre. The 8 problem of industries is very complicated. Therefore, so far this question is concerned every 9 Province should be given facilities to solve its own problems. If you make the Provinces 10 responsible for industrial development and do not give them powers to deal with the situation, then the problem of Provinces cannot be solved and it will retard the industrial progress of the 11 12 country. Although I am somewhat deviating from the point yet, I must say that the present 13 industrial policy of the Centre will prove a stumbling block in the part of the country's 14 progress." Kindly pause here for a minute, historically the first industrial policy came in 1948, when the debates were ongoing and My Lord, Kaka Bhagwant Roy was a prominent leader 15 16 who was opposing that industrial policy per se. Therefore, he says that I'm deviating, But I don't agree with the industrial policy. Nothing turns on debates, My Lord. "Mr. President, you 17 are only speaking on your amendment but you are opposing it. Kaka Bhagwant Roy, I bow 18 19 down to your ruling, but I would like to say that so far industries are concerned, the Provinces 20 should be entrusted with necessary powers. For they can understand the problem of their 21 industries better. With these words, I would request the Hon'ble Dr. to accept the 22 amendment." Then, My Lord, Shri H. V. Kamath comes, "I move the amendment as under. 23 That in the amendment, 35 of List I, in the proposed entry is 64..." present 52, "... for the words 24 'the control', the words 'the development and control' be substituted."

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CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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TUSHAR MEHTA: Then he further, My Lord... Then, My Lord Mr. Kamath further makes his point before the Constituent Assembly. "This amendment includes or embraces the amendment just now moved by honourable friend Kaka Bhagawant Roy. The original entry, as it stood in Draft Constitution referred to the development of industries. I wonder why the Drafting Committee has suddenly developed an antipathy to the word development in this entry." Mr. Kamath seems to have a very good sense of sarcasm which will come, My Lord, further. "My amendment is on the lines of a legislative measure which was introduced in the Assembly during the last budget session and which has been referred to a select committee. The bill provided for governmental action in industries, the development and control of which was to be regulated by the Centre, and the title of the bill was Industries Development and

- 1 Control Bill, that is to say the subject matter of this entry has been already taken cognizance
- 2 by the Central Government in a bill the title of which includes not merely control but the
- 3 development of industries which are deemed necessary or expedient in public interest." Now
- 4 he is, My Lord, sarcastic. "I realize it is quite possible the Drafting Committee, owing to the
- 5 excessive strain under which it had laboured during last two years and especially during the
- 6 last few weeks or months is liable to commit slips here and there. But I hope that the Drafting
- 7 Committee has not developed a closed or calcified mind which is not receptive to any change
- 8 whatsoever." But the sarcasm also, My Lord, was with a reasonable degree of respect and
- 9 restraint.

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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- 13 **TUSHAR MEHTA:** "I think that the meaning of this entry will be more adequately and more
- 14 fully covered by amending this word 'control' on the lines I have suggested and seeking to
- incorporate in this entry not merely control, but also the development of industries, which
- 16 means industries, the development and control of which, by the Union, is declared by
- 17 Parliament, by law, to be expedient in public interest, I move amendments so and so." Now,
- 18 My Lord, Dr. Ambedkar answers this, and this is missed. This is the heart and soul of Entry
- 19 52, which is not assisted with either in *Tika Ramji* or any subsequent judgments which follow
- 20 **Tika Ramji.** So far as the width of the term 'industry' is concerned.

21 22

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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- **TUSHAR MEHTA:** Hon'ble Dr. B. R. Ambedkar, "Sir, the entry as it stands, is perfectly all
- 25 right and carries out the intention that the Drafting Committee has in mind. My submission is
- 26 that, once the Centre obtained jurisdiction over any particular industry as provided for in this
- 27 entry that industry becomes subject to jurisdiction of Parliament in all its aspects." Kindly
- 28 mark this, My Lord. "In all it's aspects not merely development, but it may be in other aspects.
- 29 Consequently, we have thought that the best thing is to put the industries first so as to give
- 30 undoubted jurisdiction to Parliament to deal with it in a manner it likes, not necessarily
- 31 development." Once the industry comes in the Frist Schedule of IDRA, all its aspects are within
- 32 the control of the Central Government. And *Tika Ramji* says 'No, only manufacturing part.'
- 33 How, why, what rational? No reasoning, no assistance and this completely absent.

- 35 **JUSTICE HRISHIKESH ROY**: At least the view that was given by Dr. Ambedkar, as it
- 36 appears, was that when the control over industry is given to Union, it will cover all aspects and

will not be restricted to what is given in *Tika Ramji*, that is manufacture. Now, what are the all-other aspects can you just articulate straight away?

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TUSHAR MEHTA: My Lord, in my respectful submissions this is not, My Lord, from the debates. But when Dr. Ambedkar says that once it comes within the control. All aspects would come in the control, My Lord, would be right from sourcing the raw material till, the distribution of the product. And I'll tell you why and this is my respectful submission. My Lord, which are these industries which are intended by the framers of the Constitution to be put under Entry 52? The entries, My Lord, as the judgments and the subsequent development goes where the Central Government or the Centre needs equitable distribution and at fair prices. My Lord, I'll take Your Lordships to the...

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JUSTICE HRISHIKESH ROY: That is the objective.

14

TUSHAR MEHTA: No, introduction and the SOR of IDRA also, My Lord, throws a direct
 light and therefore, for example, My Lord, taking this example, just to answer Your Lordships
 query. My Lord in a given set... I'm sorry, My Lord, Chief Justice...

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CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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TUSHAR MEHTA: My Lord, in a given set of facts, My Lord, maybe 10 years down the line, or maybe 15 years before there is a scarcity of sugar, which happened My Lord, during WWII, the sugar was imported into Britain and because of the WWII, all imports were stopped when Churchill took over. Suppose some situation arises. The raw material for production of sugar is sugar cane. If all industries which are dealing with sugar or using sugarcane as a raw material start using sugarcane only for the purpose of, say, making alcohol and not sugar, the Central Government can step in. Suppose, considering the situation at a national level, the sugarcane growers say, that we will not sell the sugar to sugar factories, we will sell only to alcohol factories because we are getting more price and the interest of the nation is that right now, we need production of sugar more because we are deficit in sugar that's the intention. If that is the intention, then how, My Lord, I'm posing a question to myself, we exclude the raw material from the control. Centre can do nothing in the example which I have given, that country needs sugar, there is a sugar scarcity, sugar production needs to be enhanced, which even *Tika Ramji* says manufacturing is within my control, but the raw material growers, the sugar cane grower says, 'no, we will sell it to only that factory which makes either potable or non-potable alcohol, because I am getting more price.' The Central Government can come out

with a regulation that no, this is the way in which you will distribute your raw material. You distribute your product, which is a raw material for the industry.

3

4 CHIEF JUSTICE D. Y. CHANDRACHUD: You know some specific parts of an industry, 5 even after a declaration is made under Entry 52 of List I is taken out of the scope of Entry 52 6 of List I by Entry 33 of List III. So, distribution, because Entry 33 of List III is not a matter of 7 interpretation. It's a constitutional prescription, that even after an industry is declared under 8 Entry 52 of List I as an industry, the control over which is deemed necessary by Parliament in 9 public interest, the Central Government in public interest, despite that Entry 33 says trade and 10 commerce and production, supply and distribution of the products of any industry, where the control of such industry by the Union is declared by Parliament, by law to be expedient in the 11 public interest. So Clause A of Entry 33 clearly has a reference to Entry 52 of List I. Though it 12 does not specifically refer to Entry 52, right? Therefore, at least that part, even if it is declared 13 14 under Entry 52 of List I, that part which falls under Entry 33 of List III is extracted away from

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17 TUSHAR MEHTA: No, My Lord, it is...

Entry 52 of List I.

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19 **CHIEF JUSTICE D. Y. CHANDRACHUD**: And then given to the States as well as the 20 Centre.

21

TUSHAR MEHTA: It is added to the term industry as understood in *Tika Ramji*, that not just manufacturer, you can include product, its distribution, etc. But, My Lord I've given... I just gave an, My Lord...

25

- CHIEF JUSTICE D. Y. CHANDRACHUD: In fact, entry... on a slightly different plane,
 Entry 33 seems to indicate that Entry 52 would not otherwise be confined only to manufacture,
 because if Entry 52 was confined only to manufacture, there was no need to create Entry 33.
- 29 Entry 33 was to carve out something out of Entry 52, which would have otherwise been within 30 the fold of Entry 52.

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31 32

TUSHAR MEHTA: Expanding the 52.

33 34

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CHIEF JUSTICE D. Y. CHANDRACHUD: But what it does is, in recognition that Entry 52 will cover trade, commerce, production, supply and distribution. It takes it out of Entry 52 and puts it in Entry 53.

- 1 TUSHAR MEHTA: Since, I was answering, My Lord's question my proposition, which I will
- 2 develop a little later, if I am right and I have understood, My Lord, Dr. Ambedkar's
- 3 understanding correctly, then even in absence of Entry 33, can the Parliament not only under
- 4 Entry 52, control everything...

6 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Of course, that was Dr. Ambedkar's understanding but they were not dealing in that part with Entry 33 of List III.

8

- 9 **TUSHAR MEHTA**: There is an interesting debate on Entry 33 as well. But, My Lord, I am
- 10 putting it in two alternative ways My Lord, for Your Lordship's consideration. (a) Please
- 11 consider Entry 52 the way, My Lord, in my submission, Dr. Ambedkar understood that
- everything concerning the industry. Then, My Lord, I don't have to fall back on Entry 33 List
- 13 III also. Parliament can exclusively under 52 enact a law which takes into consideration right
- 14 from raw material till end product and its distribution but alternatively, 33 My Lord, as the
- 15 Chief Justice has rightly said, that would come in the aid and why Entry 33 came, I'll assist
- 16 Your Lordships...

17

- 18 CHIEF JUSTICE D. Y. CHANDRACHUD: In fact part of the IDRA may be traceable to
- 19 Entry 52. Part of the IDRA may be traceable to Entry 33 also.

20

21 **TUSHAR MEHTA**: It's a read back legislation. That's our argument.

22

CHIEF JUSTICE D. Y. CHANDRACHUD: Parliament is also competent under Entry 33
 to control, trade and commerce, production, supply and distribution.

- **TUSHAR MEHTA**: My Lord, why are we, all of us, on this side are enamelled by the raw
- 27 material part? Because *Tika Ramji* happened to have that fact situation. Otherwise, there is
- 28 no doubt that if you control an industry, you control every part of industry start from finish.
- 29 But *Tika Ramji* as a matter of fact, which is consistently used for a proposition which it did
- 30 not decide. I will come to that My Lord. *Tika Ramji* just I'm flagging it for Your Lordship so
- 31 that it can be kept in mind as per my submission, *Tika Ramji*, the ratio in *Tika Ramji* is
- merely this there is an IDRA and there was a State Act. Sugar was, when *Tika Ramji* was
- decided, a scheduled industry and therefore IRDA applied. The State law concerned sugarcane
- and the question was is there any repugnancy between the Central law which governs sugar
- and the State law which governs sugarcane. The court examined both the Acts says there is no
- 36 repugnance. It should have stopped at that. Anything other than that, I'll show, My Lord,
- 37 because unfortunately, one or two paras were cited in *Tika Ramji*, My Lord, before Your

- 1 Lordships, then subsequently also. Everybody has cited one or two paras without showing the
- 2 background, factual narration and what exactly is the ratio in *Tika Ramji*. Tika Ramji
- 3 merely says that there is no repugnancy between IDRA and the sugarcane control order of the
- 4 State Government, that's the only ratio. Now, My Lord, I will proceed further, My Lord, page
- 5 9 after Dr. Ambedkar's reply, My Lord, this is accepted. I need not read it further. Please come
- 6 to page 10 para 8. My Lord, I have said, *Tika Ramji* doesn't take note of this, My Lord. I have
- 7 a separate argument, separate section, how Tika Ramji is not a good law and how Tika
- 8 *Ramji*'s few of the findings are only orbiter because it was never called upon to decide that.
- 9 But that's a separate issue. I'm not touching that right now.

[NO AUDIO]

12

- 13 The word is Entry 33 covers production also. Yes, production and everything subsequently
- earlier part, manufacturing and post manufacturing. They are clear with Entry 33 but for Entry
- 15 33 once again... but for Entry 33 all these aspects should have also been covered by Entry 52,
- 16 correct but because of Entry 33 once when the declaration of an industry under Entry 52 all
- aspects pertaining to every product of the industry is governed by Entry 33. Of course, once
- Parliament enacts the law, the State can't do anything contrary to a law enacted by Parliament
- in the Concurrent List before that understanding of Entry 52. Of course, it's a very, Dr.
- 20 Ambedkar is saying it, so it's a very authority of the highest spending. But that is not dealing
- 21 with Entry 53 at that, Entry 33 at that scale. It is dealing subsequent subsequently, so we'll see
- another example, another kind of why is word production used in Entry 33.

23

[NO AUDIO ENDS]

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24

- **DINESH DWIVEDI:** The word production is used in Entry 33. There are lots of industries
- 27 which are not covered in any of the lists. For instance textile industry, leather industry, so and
- so forth. So, supposing it is not taken over by the, My Lord, taken over by the IDRA.

29

- 30 **TUSHAR MEHTA:** I agree. Therefore, Concurrent List, State also can subject to Entry 33(a).
- 31 If there is a 52 law State cannot. Otherwise, My Lord State, can. Therefore...

- 33 **DINESH DWIVEDI:** Under this My Lord, if supposing. My Lord, industries are not the ones
- 34 which are specified in, My Lord, Entry 52 List I, then the production may also go there, My
- 35 Lord. There are certain industries specified List III itself. There are certain industries like
- 36 electricity and other things specified in List III. Now, where would the production go then?
- Obviously, it can't go to List II it can't go to List I. It has to go to List III.

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2	TUSHAR MEHTA: Correct, My Lord.
3	
4	DINESH DWIVEDI: That's the reason, My Lord, why production is used there. That's all I
5 6	want to clarify My Lord. Rest, we'll explain, Dr. Ambedkar's also
7	CHIEF JUSTICE D. Y. CHANDRACHUD: We quite understand that once an entry, an
8	industry is declared as a controlled industry, we use that expression under Entry 52, ordinarily
9	everything will be covered by that aspect
10	
11 12	TUSHAR MEHTA: My Lord there is one more example I can give Your Lordships
13	CHIEF JUSTICE D. Y. CHANDRACHUD: Because whether Parliament regulates or
14	legislates upon it under Entry 52 or Entry 33 is really it has one significance that if
15	Parliament is regulating on those five subjects trade, commerce, production, supply,
16	distribution then it is regulating only under Entry 33. The consequence is (i), the
17	parliamentary law is supreme; (ii) the States can also enact the law.
18	
19	TUSHAR MEHTA: Subject to Article 254.
20	
21	CHIEF JUSTICE D. Y. CHANDRACHUD: Yes, subject to Article 254. States can enact the
22	law unless Parliament intended to exclude all power of the State's to enact a law under Entry
23	33, Parliament can always do that.
24	
25	TUSHAR MEHTA: But if there is a law under 52, Entry 52 then Entry 33(a) would denude
26	the State legislature from its power on trade, etc.
27	
28	CHIEF JUSTICE D. Y. CHANDRACHUD: To that extent.
29	THEHAD MEHTA. Yes to that No not to that autont
30 31	TUSHAR MEHTA: Yes, to that No, not to that extent.
32	CHIEF JUSTICE D. Y. CHANDRACHUD: It's up to that extent.
33	office b. 1. of a work of the target.
34	TUSHAR MEHTA: For trade, etc.
35	
36	CHIEF JUSTICE D. Y. CHANDRACHUD: And you know there's one addition to your
37	written submission, which I'll make. Just one phrase, just one second. I was just thinking I'll

1	tell you that at this point. Then there's no problem then it's absolutely we are all in one. In
2	your paragraph 8 where you say
3	
4	TUSHAR MEHTA: Yes, My Lord.
5	
6	CHIEF JUSTICE D. Y. CHANDRACHUD: Just read that Mr. Solicitor again.
7	
8	TUSHAR MEHTA: The restrictive meaning My Lord, may I read?
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10	CHIEF JUSTICE D. Y. CHANDRACHUD: Yes, please read.
11	
12	TUSHAR MEHTA: The restrictive meaning to Entry 52 List I given in Tika Ramji and
13	followed subsequently, in subsequent judgments relying upon <i>Tika Ramji i</i> n absence of
14	being assisted with the crucial Constituent Assembly debates, is thus not a good law. The
15	Parliament under List I Entry 52 is fully entitled to control everything as per its wisdom,
16	requirement of particular industry and to achieve the stated object of IDRA, when Parliament
17	is satisfied there. My Lord, this SOR, and the industrial policy
18	
19	CHIEF JUSTICE D. Y. CHANDRACHUD: There I would only make one little addition.
20	The Parliament under List I Entry 52, and List III Entry 33 is that the latter is also subject to
21	state, concurrent powers, subject to Article 254.
22	
23	TUSHAR MEHTA: My Lord, that does not affect my argument, but hypothetically, as an
24	academic question.
25	
26	CHIEF JUSTICE D. Y. CHANDRACHUD: Because, once we say, that Section 18G of the
27	IDRA, is traceable because 18G seeks to impose measures on controlling trade and
28	commerce
29	
30	ARVIND DATAR: Not production
31	
32	CHIEF JUSTICE D. Y. CHANDRACHUD: Not production, trade and commerce.
33	
34	TUSHAR MEHTA: I would, My Lord, request, we never did this.

CHIEF JUSTICE D. Y. CHANDRACHUD: You know, Section 18G covers trade and commerce, supply, distribution, alright? Then to that extent, Section 18G requires a notified order, and in the... **TUSHAR MEHTA**: My Lord, that's a separate argument. There is a separate argument, My Lord. I have an argument on absence of notified order under 18G, plus 18G is not the only provision which occupies the field under Entry 52 read with 33. CHIEF JUSTICE D. Y. CHANDRACHUD: And if 18G does not cover production... TUSHAR MEHTA: There are other provisions. The entire Act is not read before Your Lordships. CHIEF JUSTICE D. Y. CHANDRACHUD: We will read the act, Mr. Solicitor. TUSHAR MEHTA: Yes, My Lord. CHIEF JUSTICE D. Y. CHANDRACHUD: Alright. **TUSHAR MEHTA:** The 18G is not the only... CHIEF JUSTICE D. Y. CHANDRACHUD: Actually we'll move forward. At this stage, we wanted to only flag that true Entry 52 on a declaration is comprehensive, the control is comprehensive. But however comprehensive, the control on a declaration under Entry 52, it will still be subject to Entry 33. Because, Entry 33 extracts out of 52, certain aspects, five facets, and places it in the Concurrent List. TUSHAR MEHTA: Just academically, My Lord. Just, My Lord... CHIEF JUSTICE D. Y. CHANDRACHUD: The Clause A of Entry 33, is a direct reference to Entry 52. **TUSHAR MEHTA:** My Lord, let's leave it at that. My Lord, I have another...

CHIEF JUSTICE D. Y. CHANDRACHUD: Just look at it. Just look at it. Entry 33 says,

33(a), so that we have absolute conceptual clarity on this.

1	TUSHAR MEHTA: Yes, My Lord.
2	
3	CHIEF JUSTICE D. Y. CHANDRACHUD: Now, see, interestingly, Entry 52 is not made
4	subject to Entry 33.
5	
6	TUSHAR MEHTA: Yes.
7	
8	CHIEF JUSTICE D. Y. CHANDRACHUD: Right? Because Entry 52 has not been made
9	subject to Entry 53. But, if you now see Entry 33 Are there any entries in List I, which are
10	made subject to List III, by the way?
11	WHICH AD MELITIA, No. Most only makely
12 13	TUSHAR MEHTA: No, My Lords, not the
14	CHIEF JUSTICE D. Y. CHANDRACHUD: No, I don't think there's anything like that.
15	Entry 32? That property of the Union is subject to legislation. But there's no entry specifically
16	in List I, which makes it subject to List III, right?
17	in List i, which makes it subject to List iii, right.
18	TUSHAR MEHTA: My Lord, my learned friend wants me to see - 'Property the Union and
19	revenue therefrom, but as regards the property situated in a State, subject to legislation by
20	State same in so far as Parliament by law otherwise provides.' So again, parliamentary
21	supremacy.
22	
23	CHIEF JUSTICE D. Y. CHANDRACHUD: Now, see, if you look at now, Entry 52. Let's
24	see 52 first.
25	
26	TUSHAR MEHTA: Yes, My Lord, 52. 'Industries, the control of which, by the Union, is
27	declared by Parliament, by law, to be expedient in public interest.' My Lord, kindly examine
28	the scenario.
29	
30	CHIEF JUSTICE D. Y. CHANDRACHUD: Now, Mr. Solicitor, just conceptually, now,
31	look, let us look at 33 for a moment.
32	
33	JUSTICE B. V. NAGARATHNA: You must say, not in public interest is mentioned in the
34	First Schedule. And First Schedule is only with regard to manufacture or production. But when
35	it comes to 18G, production is not there. There it is control of supply, distribution and price.
36	There is a distinction.
37	

1	TUSHAR MEHTA: My Lord, please bear in mind, 18G is the only Section relied upon by
2	them.
3	
4	CHIEF JUSTICE D. Y. CHANDRACHUD: You're looking at other sections.
5	
6	TUSHAR MEHTA: I'm going to look at other sections, show other sections also.
7	
8	CHIEF JUSTICE D. Y. CHANDRACHUD: Fair enough. But one thing which I wanted to
9	point out to you, is this, that Entry 33(a), the expression, "The control of such industry by the
10	Union is declared by Parliament, by law, to be expedient in the public interest", these words
11	are bodily the same as Entry 52 of List I, identical words in Entry 52 of List I, identical words
12	in Entry 33 of List I, these words are identical to those too, right?
13	
14	TUSHAR MEHTA: Referable to 52.
15	
16	CHIEF JUSTICE D. Y. CHANDRACHUD: Right. Therefore, what does 33 say? Now let's
17	read 33.
18	
19	TUSHAR MEHTA: 'Trade and commerce in and the production, supply and distribution of
20	the products of any industry, where the control of So scheduled industries, let me, let me
21	put it
22	
23	CHIEF JUSTICE D. Y. CHANDRACHUD: So, what this means is, so the moment there's
24	a declaration by Parliament under Entry 52 of List 1, Entry 33 of List III, kicks in, in regard to
25	trade and commerce, production, supply and distribution. So, Entry 33(a), in that sense, is a
26	carve out of Entry 52 of List I.
27	
28	TUSHAR MEHTA: May I put it slightly differently, academically My Lord, this suits my
29	
30	CHIEF JUSTICE D. Y. CHANDRACHUD: Then we can't say that notwithstanding Entry
31	33(a), all these aspects namely, trade and commerce, production, supply and distribution will
32	still be under the exclusive domain of Parliament under Entry 52. Will still be under the
33	domain of Parliament but not an exclusive domain.
34	
35	TUSHAR MEHTA: May I, just. My Lord, point out. My Lord, just examine this. This doesn't,
36	My Lord, change my submission or My Lord, suppose the constitutional framers have chosen
37	to give, 'concurrent jurisdiction' on some aspects of a controlled industry under Section 33.

- 1 My Lord, kindly visualize a situation academically to test, My Lord, the interpretation.
- 2 Suppose there would not have been any Entry 33, only Entry 52.

4 **CHIEF JUSTICE D. Y. CHANDRACHUD:** It would all go under Entry 52. Undoubtedly.

5

6 **TUSHAR MEHTA:** Then in that case, right from sourcing the raw material till distribution.

7

8 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Absolutely. Probably you may be right.

9

- 10 TUSHAR MEHTA: Here, My Lord, 33 is given with a view to see, that under some
- circumstances, in absence of a law under 52, the State is also competent how to distribute, how
- to, etc., etc., whatever, how to deal with the product. So, therefore, an additional concurrent
- power is given to the State. I may necessarily not depend upon 33, in absence of 33, also, the
- 14 power would flow. I means Parliament.

15

16 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Under Entry 52.

17

18 TUSHAR MEHTA: 52.

19

- 20 **CHIEF JUSTICE D. Y. CHANDRACHUD:** But when Parliament is enacting a law on the
- subjects under Entry 33. We can't then say, that that law is relatable only to Entry 52. Then it
- 22 is within Parliament's legislative competence. Nobody can doubt that the IDRA is within
- Parliament's... But that part of the law then falls under Entry 33, and then we have to see to
- 24 what extent does that law exclude the power of the states, one. And to what extent that law
- leaves open, some fields for the State, because that, what is left open to the States is half the...
- we look at Parliament's legislation. Parliament can legislate on everything under Entry 33. So,
- 27 we have to then construe that law, IDRA, this is the area which is left to open to the States, if
- at all some area is left open to the States.

29

- 30 **TUSHAR MEHTA:** I bow down. Please see page 10, My Lord. These are the four contingency
- 31 I have formulated when a 52 law...

32

- 33 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Is the discussion on Entry 33(a), by Dr.
- 34 Ambedkar there?

- 36 **TUSHAR MEHTA:** It's coming up. It's coming My Lord. I have, My Lord, my colleagues and
- 37 we have worked it on that, on everything.

JUSTICE ABHAY S. OKA: That will be very relevant.

TUSHAR MEHTA: Absolutely. But, if Your Lordships permit I may go chronologically, so that the flow is maintained. So, My Lord, when 52 kicks in, 33, we for the time being, post it on the side, My lord, for the time being. The activities of an industry or industries which affects the country as a whole. This is the first condition. Then second, it ought to be governed by economic factors of an All India Import and cannot be permitted to be decided by State, according to their provincial interests. Planning of future development and sound and balanced national perspective is required to be kept in mind and to achieve *inter alia* the object of equitable distribution on pan India basis at fair prices, the control of all aspects of a particular industry must be taken over. Parliament makes such statutory declaration in the Act, here My Lord, Section 2. Now, My Lord please see paragraph 10. This is IRDA, the introduction as given in the Act and the Statement of Objects and Reasons. Am I with Your Lordships at page 11?

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

TUSHAR MEHTA: On 6th April 1948 the Central Government announced its industrial policy, which was approved by the Central Legislature. My Lord, this is what was commented upon by one of the honourable members of the Assembly that this is not a correct policy etc. As per the policy the development and regulation of a number of important industries, the activities of which affected the country as a whole, and the development of which ought to be governed by economic factors of all India import were required to be brought under the Central control. This is what, My Lord, the Parliament says. To achieve this objective, the IDRA bill was introduced in the State Legislature. Then My Lord SOR, the object of this bill is to provide the Central government with the means of implementing their industrial policy, which was announced in the resolution number so and so dated 6th April '48 and approved by the Central Legislature. The bill brings under Central control and development and regulation of a number of important industries, the activities of which affect the country as a whole. The entire activity, not manufacturing effects. The country as a whole and the development of which must be governed by economic factors of All India Import. My Lord, the development would necessarily involve right from sourcing raw materials till distribution. It has to be done at an all India level with a national perspective in mind. The planning of future development on sound and balanced lines is sought to be secured by the licensing of all new undertakings by the Central Government. The Bill confers on the government power to make rules for the registration of existing undertakings, for regulating the production and development of the

1 industries. Please mark the word, 'production'. Development of the industries in the Schedule 2 and for consultation with Provincial Government on these matters. Provision has also been 3 made for Constitution of a Central Advisory Council. Prior consultation with which will be 4 obligatory before the Central Government takes certain measures, such as revocation of 5 license or taking over the control and management of any industrial concern. Now, My Lord, 6 Constituent Assembly debates. My Lord, this is the debate, dated 5th January, 1949. Syama 7 Prasad Mukherjee, "Sir, when Clause 2 was inserted as drafted, the idea of the Government 8 was that in respect of the entire Concurrent List, it should be open to the Dominion 9 Legislation." Dominion My Lord, would be the Parliament, the corresponding legislature. "To 10 pass laws for the purpose of exercising executive function. At present, so far as the Concurrent 11 List is concerned, the Dominion Legislature may pass laws which will supersede any laws 12 passed by the provinces, but so far as executive authority goes, it can be discharged only by the 13 Provincial Government. In the new Constitution under Article 60, which has already been 14 adopted it has been laid down that even with regard to the Concurrent List, it will be open to the Dominion Parliament to pass laws for the purpose of exercising executive function." My 15 16 Lord, I'm pausing here for a minute. The law made by the Parliament, implementation at the 17 State Government level. Dr. Mukherjee says that, "Now, for executive function you have removed this exception. The question arose whether any such power should be taken over by 18 19 the Dominion Parliament during the interim period. At present, during the Government of 20 India Act, the Dominion Parliament and the Dominion Government can exercise authority in 21 respect of matters which normally fall in the Concurrent List in three ways. We have the 22 Essential Supplies Commodities Act which relates to certain specific commodities, such as 23 foodstuffs and certain other commodities in respect of which the Dominion Parliament and 24 the Dominion Government have complete legislative and executive powers. The power will 25 lapse in 1951." Please mark this. "Secondly, we have a provision which lays down the 26 development of industries which, in the opinion of the Dominion Parliament is of all India importance can be taken up by the Dominion Parliament. But that relates only to the 27 28 development of an industry which may be so described by the Dominion Parliament."

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CHIEF JUSTICE D. Y. CHANDRACHUD: Yes. Actually Dr. Syama Prasad Mukherjee has made a very important point that control covers aspects beyond development.

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TUSHAR MEHTA: That's the respectful submission, which was initially, My Lord, in a different language, accepted by Dr., that we are expanding the meaning of development, by using the term control. I'm grateful, My Lords. My Lord, only one date, Your Lordships, may note, which I forgot. My Lord, that date may be noted, My Lord, in the earlier submissions, My Lord, when I read Dr. Ambedkar's clarification is 31st of August 1949. The date may have

1 some relevance because on that very day, the discussion about 33 also took place. Therefore,

2 My Lord...

3

4 **JUSTICE ABHAY S. OKA:** What is the date?

5

6 **TUSHAR MEHTA:** 31st August 1949.

7 8

CHIEF JUSTICE D. Y. CHANDRACHUD: 31 August?

9

10 **TUSHAR MEHTA:** 31st August 1949. My Lord, now I'll come back, My Lord.

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12 CHIEF JUSTICE D. Y. CHANDRACHUD: Justice Nagarathna said something very valuable, which is that, she said that, my learned sister said, that, "Control will include

14 development and regulation."

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TUSHAR MEHTA: Correct. I'm grateful. My Lord, I'm grateful. It's a wider term, encompassing both. I was on page 12, My Lord. "We have Essential Supplies Commodities Act, which relates to certain specific commodities, such as foodstuffs and certain other commodities in respect of which the Dominion Parliament and the Dominion Government have complete legislative and executive powers. This power will lapse in 1951. Secondly, we have a provision, which lays down that development of industries which, in the opinion of the Dominion Parliament is of all India importance, can be taken up by the Dominion Parliament. But that relates only to the development of an industry which may be so described by the Dominion Parliament. It has been felt that in respect of industrial development, it is not sufficient that Dominion Parliament or the Dominion Government should have power only, for the purpose of developing industries which are deemed to be of an all-India importance. Development has been interpreted to exclude regulation and control." My Lord, what Your Ladyship says, which is negative, he is putting it negatively, that it excludes. "Development has been interpreted to exclude regulation and control of such industries and also trade and commerce in such industries, control of production and distribution of products of such industries. For that purpose, it was first thought expedient, that wide powers might be taken by the Dominion Parliament even during the interim period by a suitable amendment of the Government of India Act. Apart from industrial development, there were certain other matters like statistics, censoring of films, and also industrial disputes in respect of which it was thought desirable, that the Central Government should take adequate powers. So far as industrial and labour disputes are concerned, as has been explained by Sardar Patel, this is a provincial subject, but it has been felt desirable that there should be some in uniformity of legislation followed by necessary executive action with regard to industrial Tribunals, which may be constituted, under provincial laws for the purpose of settling disputes. After consultation with Provincial Government and some of the provincial premiers and representatives of Provincial Governments who were present in Delhi. It has been deemed desirable that during the interim period, completely wide powers need not be taken over by the Government of India, but a suitable amendment may be made only in respect of those particular items, which are now of an urgent character and which require an immediate solution. For this purpose, you will find from amendment number nine, that we have referred to industrial and labour disputes, trade and commerce in, and production, supply and distribution of products of industries and development of which is declared by dominion law to be expedient in public interest, the sanctioning of cinematograph films for exhibition and inquiries and statistics for the purpose of any of the matters in the Concurrent Legislative List. This will mean a consequential change in Clause 7, as originally provided in the bill, the later portion of Clause A will be omitted and put in the Concurrent List. Now, please see, the result will be that so far as Legislative powers are concerned, the Dominion Parliament will have ample powers to pass laws wherever necessary and such laws will supersede Provincial laws, if any. So far as the executive authority is concerned in respect of these matters, it will also be open to the Dominion Parliament to pass laws and take over responsibility for executive administration. In case such a step is considered to be desirable or necessary, Sir, it is not intended, that Provincial Government should not be utilized for the purpose of coordinating the policy of the Central Government, even in respect of those matters where central regulation and control are necessary, in the interest of the whole country. Obviously in normal circumstances, the executive machinery which will be utilized, will be the Provincial Governments themselves. But if an occasion arises when it is necessary for the Central Government to exercise executive authority in respect of matters which are considered to be of an all-India importance, power to do so have to be taken over by the Government of India and Dominion Parliament. A question has arisen whether this power should be exercised by the Dominion Legislature, without consultation with the Provincial Government, hitherto, whenever the central government or the Dominion Legislature had an occasion to take steps for introducing legislation for development of industries previous consultation did take place with the Provincial Government." That was a conventional method, not a statutory, My Lord, mechanism. "I believe, on a suitable occasion when the matter comes up a little while later, Sardar Patel, will give an assurance on behalf of the Government that during the interim period before the new Constitution comes into force, if it is necessary for the Central Government to move in accordance with the powers which are now proposed to be taken under Amendment 9, previous consultation with the Provincial Government will always be held, and the result of such consultation will be placed before the legislature for information." Now, My Lord Pandit Govind Ballabh Pant, he sowed the seeds

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1 of 33(a). If I may, My Lord, use that expression. "Sir, all the four amendments number 80, 84, 2 87 and 88..." In the footnote we have given, Your Lordships need not trouble. "... are 3 interconnected and interlinked, and they must stand or fall together according to the bill, 4 development of industries where development under Dominion control is declared by 5 Dominion law to be expedient in public interest, regulation and control of such industries 6 trade and commerce whether or not within a province in and production, supply and 7 distribution of products of such Industries were to be included in List I, that is all these 8 subjects were to be brought within the exclusive jurisdiction of Federal legislature and the 9 Federal Government. Now, that would have led to several other difficulties and complications. 10 We all realize that so far as development of industries, where development under Dominion control is declared by Dominion law to be expedient in public interest and regulation and 11 12 control of such industries should vest in Centre. According to the entry already contained in 13 the Federal Legislative List, development of industries where development under Dominion 14 control is declared by Dominion law to be expedient in public interest is already included, and there is no intention of making any change so far as that is concerned. But as proposed in this 15 16 amendment, regulation and control of such industries should also be placed under the 17 jurisdiction of Federal Legislature. So far as the first two parts of this Clause are concerned, they will stand as they are but with respect to the rest, that is Trade and Commerce, whether 18 19 or not within a Province, in any production, supply and distribution of products of such 20 industries, it is proposed by the series of amendments to which I referred at the outset, that 21 these should be included in the Concurrent List and consequential changes should be made in 22 other amendments. I think honourable members will agree that amendments that I am 23 proposing will serve the purpose which the original clause had in view fully and will at the 24 same time avoid other difficulties and complications which might arise if these items were not 25 included in the Concurrent List. By including these in the Concurrent List the power is vested 26 in the Centre to legislate with regard to these matters. Power is also vested by virtue of Clause 27 2, which has already been amended to appoint agents directly for the administration of any of 28 these subjects. So, that the Centre can have plenary, comprehensive and if it so chooses, even 29 exclusive control with regard to these matters. But, whatever the Centre may do, I venture to 30 submit that it will still be necessary for the Provinces to exercise a number of functions within 31 their own provincial boundaries with regard to these matters. So if these are made the exclusive charge of the Centre, then the provinces will not be free to discharge the duties and 32 33 obligations which will necessarily devolve on them. In order to enable the provinces to play their part subject to the overriding powers that will now vest in the Centre it is necessary to 34 35 include these items in the Concurrent List, and that is what I propose. Even now, when we 36 have got the Essential Supplies Act, the Centre generally frames few basic rules and leaves the 37 rest to the Provinces. We in the provinces have been issuing orders, rules and regulations with

- 1 regard to these matters in our respective provinces. Whatever be the position hereafter, it will
- 2 still be necessary for the Provinces to exercise these powers. In our own Province, for example,
- 3 we propose to introduce a bill so that the distribution of building materials may be regulated.
- 4 That no steel or iron or coal, etc., be supplied for the purpose of any building which is likely to
- 5 cost more than rupees 25,000." The raw material for the building that Pandit Govind Ballabh
- 6 Pant, My Lord, subject to correction was Chief Minister of Uttar Pradesh the then United
- 7 Provinces. Second line, page 16. My Lord I would like to be the cause of a laughter not, My
- 8 Lord, the subject of laughter.

- 10 **JUSTICE HRISHIKESH ROY**: When you give the example of sugar, control of sugar and
- suppose the industries, they divert towards preparing only alcohol. That example, did you pick
- up by virtue of you being a Gujarati or something?

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- 14 TUSHAR MEHTA: My Lord, Gujarat, Maharashtra, Karnataka, these are, My Lord, the
- 15 major sugarcane producing States.

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17 **JUSTICE HRISHIKESH ROY**: So, how much emphasis on sugar?

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19 **TUSHAR MEHTA:** Yes, My Lord, in terms of, My Lord, the language as well as the food.

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- 21 **JUSTICE HRISHIKESH ROY:** Language, yes, yes. Just wondering, so that discussion that
- 22 was going on, was on that only.

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- 24 TUSHAR MEHTA: Sometimes, My Lord, I'll just on a lighter note, sometimes without
- 25 listening to someone who is going on and on and on becomes boring. Once in the House of
- 26 Commons, one honourable member started and he would never stop and everyone was bored.
- 27 And Winston Churchill desperately wanted to convey that, that now you are boring everyone.
- 28 But how to say that? He immediately found one member, who was the listener using the
- 29 hearing aid, so, Churchill immediately interrupted the Speaker and said, I want to know the
- 30 name of this honourable member, who is denying himself the natural advantage, he has the
- 31 advantage of removing the hearing aid, why is he...

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- 33 **JUSTICE ABHAY S. OKA:** But Solicitor, we may accept your submission, we may not
- 34 accept. But you are not boring because there's always a smile on your face.

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TUSHAR MEHTA: I'm grateful, I'm grateful, My Lord.

- 1 **JUSTICE ABHAY S. OKA:** One more thing, after going through your entire submissions,
- 2 ultimately it all revolves around *Tika Ram*. *Tika Ram* is wrong, ultimately you will show
- 3 that. But again, to create laughter when you criticize *Tika Ram*. You must remember that
- 4 there is Ram in *Tika Ram*.

6 TUSHAR MEHTA: Yes, Tika Ramji, My Lord, everyone says Tika Ramji.

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8 **JUSTICE ABHAY S. OKA:** Your entire submissions, actually it will boil down to that.

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- 10 TUSHAR MEHTA: Kesoram also in the earlier matter. I will not be criticizing Tika
- 11 *Ramji*. I'll be criticizing the judgment, because *Tika Ramji* was right in filing a petition.
- 12 Judgment was not in his control. And what was argued or more particularly, what was not
- argued was not in his control. I'm on page 16.

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15 **JUSTICE ABHAY S. OKA:** No statement by Dr. Ambedkar?

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17 TUSHAR MEHTA: No.

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19 **JUSTICE ABHAY S. OKA:** In your note?

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21 **TUSHAR MEHTA:** No. 33, My Lords, something would turn.

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23 **JUSTICE ABHAY S. OKA**: Right.

- 25 **TUSHAR MEHTA:** Kindly come to 16, only highlighted part, he's, My Lord Dr. Govind
- 26 Ballabh Pant, is advocating that Provinces also must be having their say. "They require a very
- 27 extensive network, and I think it is not possible for the Centre to manage these things without
- 28 the active cooperation and support of the Provinces. So, I propose that the amendment to
- 29 which I referred at the outset, be accepted unanimously." This is how he sowed the seeds. Now,
- 30 please see at the foot. I'm not going to read this, this is only for the purpose of completion.
- 31 Evolution of Entry 24, List II the industries except 52. My Lord, to put it, to paraphrase, it
- 32 doesn't assist Your Lordships or the other side either way, so I'll not touch that. Please come
- to page 18. The evolution of 33, and that is crucial, My Lord, let me go a little slowly. As I have
- 34 said that I am giving four stages, Devolution Rules, Act of 1935, the Draft Constitution, and
- 35 the Constitution as ultimately, My Lord, adopted. How it comes from Central List to the
- 36 Concurrent List, that's the journey of 33, the predecessor of 33, My Lord, with different
- 37 language was in Central List. Page 18 devolution and constitutional history behind Entry 33,

- 1 List III. Then Devolution Rules. It was in Entry 19, List I. Control of production, supply and
- 2 distribution of any articles in respect of which control by a central authority, is declared, by
- 3 rule made by the Governor General in Council or by or under Legislation by the Indian
- 4 Legislature to be essential in public interest. My Lord with change of words, it is substantially
- 5 52 plus 33. Now, My Lord, in Government of India Act, it becomes like this. It comes in List
- 6 II, now, 'exclusive state domain'. Production... I'm sorry.

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes. Production supply and...

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- TUSHAR MEHTA: Production supply and distribution of goods, development of industries subject to provisions in List I with respect to development of certain industries under Federal control. My Lord, this came in List II in 1935 Act. It is substantially the predecessor of 33 that production, supply, etc., etc., subject to List I which is under Federal control. Now draft by the
- 14 Drafting Committee, My Lord, page 19.

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CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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TUSHAR MEHTA: Draft Entry 36 'production, supply and distribution of goods'. Even the 18 19 draft Constitution put it in List II. Kindly mark that, My Lord, the draft Constitution also puts 20 it in List II. Now, the Constituent Assembly debates. My Lord, kindly note here, I've forgotten 21 to note, it is 31st August 1949 when Entry 52 was being debated this was also debated on the 22 same day. Nothing turns on that but they had both scenario in mind, that's all, My Lord. 23 Shibban Lal Saxena wanted it to be shifted from List II to List I. It was, My Lord, in the draft 24 List II. Shibban Lal Saxena. "Sir, I beg to move that after Entry 64(a) of List I, the following 25 new entry be added. 'Regulation of trade and commerce in and of production, supply, price 26 and distribution of goods, which are the products of industries whose regulation under the 27 control of the Union is declared by Parliament, by law, to be necessary or expedient in public 28 interest of any other goods whose regulations similarly is declared by Parliament, by law, to 29 be necessary or expedient in public interest." Then he says My Lord, Shri Shibban Lal Saxena, "Here, I would like to draw the attention of the Drafting Committee to the fact that a similar 30 31 suggestion is contained in the recommendations of the Ministry of Industry and Supply, where 32 they have suggested that in the Seventh Schedule in Union List, such an entry as I have 33 suggested should be provided for. In fact, I may refer to the very page, page 14 of this booklet containing the comments of the various Ministries on the Draft Constitution. There, the 34 35 Ministry states, for effective implementation by the Union Government of the industrial policy 36 announced by the Government of India on 6th April 1948 and for other reasons it is necessary

to invest the Union Government with certain powers over trade and commerce in respect of

1 and the production, supply, price and distribution of goods produced by the industries to be 2 brought under central regulation and certain other goods, such as wholly imported articles or 3 agricultural products. The following additional item is therefore suggested Regulation of Trade 4 and Commerce in and of production, supply, price and distribution of goods which are..." My 5 Lord, this is the government suggesting, the then Government suggesting. The Government, 6 My Lord, the Government is never 'the then' it's, My Lord, continued. "(a) of goods which are 7 the products of the industries whose regulation under the control of the Union is declared by 8 Parliament, by law, to be necessary or expedient in public interest; (b) of any other goods 9 whose regulation similarly is declared by Parliament, by law, to be necessary or expedient in 10 public interest. Sir, apart from the fact that this amendment has the support of Ministry of Industry and Supply. It should also be obvious to anybody that within the last four or five 11 12 years, our experience has shown us that unless there is this power to regulate trade and 13 commerce and also production and distribution, there will be chaos in the country. Even the 14 most important questions of supply of foods and food and clothing and other necessities of life 15 cannot be tackled on a mere provincial basis. And they must be tackled on an all-India scale. 16 So, I say this power should be given to the Union by means of an adequate provision here in 17 the Union List. Otherwise the Centre will not have the necessary power. I think it is most important power which should be given to the Centre. Besides, Mr. President, will it suffice if 18 19 I point out that there is a proposal, for a new Entry 35(a) in the Concurrent List, that covers 20 this point, I think, Shibban Lal Saxena, is it an amendment, sir? Yes, Amendment number 21 142." Then T. T. Krishnamachari, "That amendment covers the first part of the honourable 22 members amendment. Shibban Lal Saxena, it is in the Concurrent List, of course, but it is not 23 as wide as one that I have suggested. I personally prefer this power to be taken over by Centre 24 alone." President, "Very well." Shri. Shibban Lal Saxena, "Besides, the words that I have 25 suggested give much larger powers to the Centre than it is proposed by the amendment in the 26 Concurrent List. I suggest the experience of our past four or five years, is sufficient reason for 27 taking this thing, in the heads of the Centre. Sir, I do not think, that we should be afraid of 28 investing of Centre with power in regard to these vital things, like food and clothing. 29 Otherwise, I do not think we'll be able to meet the needs of the country in the manner we 30 desire. At present also, the Central Government has got the power to lay down uniform policies 31 in regard to these matters. But the Centre should also have the power to make all parts of the country to fall in line, with the central policy, so as to meet all the needs of the country." Then 32 Honourable Dr. B.R. Ambedkar, "With regard to the first part of the amendment, there is 33 34 proposal of the Drafting Committee to put this matter in the Concurrent List."

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CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

- 1 TUSHAR MEHTA: "And if my friend, Professor Saxena, were to examine the Concurrent
- 2 list, he will find that, there is an Entry corresponding to 64(b)(a), in Entry 35(a). 35(a), My
- 3 Lord, is 33, present 33. Then, My Lord, 35(a), Hon'ble Dr. B. R Ambedkar. "Sir, I move, that
- 4 after Entry 35 of List II, the following new Entry be inserted. Trade and commerce in and the
- 5 production, supply and distribution of products of industries where the control of such
- 6 industries by the Union is declared by Parliament, by law, to be expedient in public interest."
- 7 My Lord, this was accepted. My Lord, thereafter comes an amendment, My Lord, in 1954, My
- 8 Lord, four or five items were added apart...

- 10 CHIEF JUSTICE D. Y. CHANDRACHUD: Mr Datar had said, because of Article 369.
- 11 Therefore five years, Parliament could control some other articles, like cattle feed, raw cotton,
- jute. After five years the...

- 14 **TUSHAR MEHTA:** 369 was a transitory provision. Thereafter, My Lord, this is read. But
- 15 please see, My Lord, Statement of Objects and Reasons of that amendment. Constitution,
- 16 Third Amendment Act, 1954, which amends Entry 33. They must be having a herculean task,
- 17 My Lord. 1919, '35, then transitory provisions, to look at the future. Statement of Objects and
- 18 Reasons, "Entry 33 of the Concurrent List enabled Parliament to legislate in respect of
- 19 products of industries declared to be under the Union control. In addition, Parliament was
- 20 empowered by Article 369, for a period of five years to legislate in respect of certain specified
- 21 essential commodities. It was not considered advisable that after Article 369 lapsed on 25th
- January '55, the Centre should be divested of all legal powers to control the production, supply
- and distribution of some of these essential commodities", specifically, My Lord. Then, My
- Lord, addition, I may not, My Lord, read. Now, My Lord, kindly see, page 23 because the
- 25 respectful submission of the other side was about Entry 8, List II. Intoxicating liquor, what it
- 26 means? My Lord, the last line first. It only means 'a beverage having the effect of intoxication'
- and when we say intoxication, we necessarily say of human being, which is capable of being
- 28 consumed as it is. If I buy denatured alcohol and do some activity, do some process in it and
- 29 make it drinkable, it might give me an effect of intoxication. But that is not what is meant in
- 30 Entry 8. It's beverage, meant for human consumption, for the purpose of intoxication. My
- 31 Lord, two caveats, before My Lord, I go through that. Number one, what is the import of Entry
- 2014, two cavetas, serore hij hora, 180 through that I tamber one, what is the import of hinty
- 8 is not a question referred, but when I am before a Nine Hon'ble... Bench of Nine Hon'ble
- 33 judges, I can't stand on that technicality and in any case, Your Lordship will have to examine
- 34 8, My Lord, to answer the questions whether specifically referred or not, and therefore, My
- 35 Lord, I have answered it fully. Number two, here Your Lordships are aware, for any product,
- 36 there are two categories of Entry, one General Entry, another Taxing Entry. Here, we are not
- 37 concerned with the taxing entry, they have also not argued, and that's not the question arising.

- 1 Whoever is taxing whatever, that continues. Now page 23, somewhere in the middle, 'Entry,
- 2 under the Devolution Rules. Entry 16, Provincial Subject List. It was in List II, My Lord, in the
- 3 present parlance. 'Excise, that is to say the control of production, manufacture, possession,
- 4 transport, purchase and sale of alcoholic liquor and intoxicating drugs'. My Lord, this is an
- 5 entry... taxing entry, but we are just trying to understand what Constitutional framers
- 6 understood when they say 'intoxicating liquor'. One thing...

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

TUSHAR MEHTA: One thing, Your Lordships, will find as a thread, historically that alcoholic liquor, is always spoken of, along with other drugs, opium, poison, et-cetera. So, in a negative sense. It was considered to be a vice, rather than a product. My Lord, I'll... My Lord, with respect, as... this is what comes out... this is not my personal view, but that is how My Lord, it comes out. So, 'excise', that is to say, 'the control, production, manufacturer, possession, transport, purchase and sale of alcoholic liquor and intoxicating drugs'. My Lord, intoxicating drug can be *bhaang* which comes subsequently by name Indian hemp. 'And the levying of excise duties and license fees on or in relation to such articles, but excluding in the case of opium, control of cultivation, manufacture and sale of export'. So, all consumables, My Lord. Alcoholic liquor and intoxicating drugs, which were... Opium, is also an intoxicating drug, which was excluded. Now, 'the above referred Entry makes the following apparent. Entry 16 in Devolution Rules is a combined entry, both for taxing and other purposes'. My Lord, thereafter, there is a distinction. I'm sorry, My Lord, kindly pause here for a minute. So, far as

this entry is concerned, it is a combined entry for regulation as well as for taxation.

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

TUSHAR MEHTA: Which, My Lord, gets bifurcated subsequently. Second, at page 24, it covered both potable and non-potable alcohol, and therefore, there was no distinction between alcohol for human consumption or intoxicating alcohol and alcohol on one side and remaining alcohol that is non-potable alcohols on the other side. Alcohol as a generic word along with its taxing power was a subject in the State List under 1919 Devolution Rules. Alcoholic liquor, My Lord. Now, My Lord, kindly come to page 24, para 23. Again, My Lord taxing entry, but now it is split in three heads. My Lord, two are taxing and one is general. I did not, My Lord, elaborate much on taxing entry being different from general entry, [UNCLEAR] and other judgments are very clear, My Lord. This would... I'm sorry.

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

TUSHAR MEHTA: My Lord, this would also give, Your Lordships, an assistance. Your Lordships, would have noticed in some of the entries, there are two words used, two expressions used. One, is 'intoxicating liquor' and in taxing entries the expression used is 'alcohol fit for human consumption'. 'Alcoholic liquor for human consumption'. Why? My Lords, we were just wondering, why there are two expressions used? My Lord, I'll come to that. Now, My Lord Government of India Act 1935 Entry 45, List I. Now, My Lord, it comes in List I, that is the Federal Government, the Central Government, so to say, My Lord in present. 'Duties of excise on tobacco and other goods manufactured or produced in India except', My Lord now, this comes in the exception and therefore, goes in II List. So, tobacco is Central subject. Now, please see the expression 'alcoholic liquors'... I'm sorry, My Lords.

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

TUSHAR MEHTA: First is, kindly see the expression, 'alcoholic liquors for human consumption', then second, 'opium, Indian hemp.' My Lord, Indian hemp is bhaang. 'And other narcotic drugs and narcotics and non-narcotic drugs'. There are some other non-narcotic drugs having the effect of intoxicating you, but not falling strictly within the definition of narcotic. Then (c) 'medicinal and toilet preparations containing alcohol or any substance, included in sub-paragraph (b) of this entry'. Now, My Lord, please see Government of India Act. It is apparent, that for the first time, alcoholic liquor for human consumption and other alcohol were bifurcated. For the first time, this bifurcation takes place which remains till date, My Lords. Two, so far as non-potable alcohol is concerned, it was shifted to List I as Entry 45 of Government of India Act, which is clear from the expression, 'except', My Lord, kindly pause here for a minute. Alcohol for human consumption is taken out Entry I and given to the Provincial List. Meaning thereby alcohol not for human consumption, that is non-potable alcohol is with the Centre. Now, comes My Lord, corresponding entry My Lord, in the State List for taxing purpose. We are not concerned with the taxing power, My Lord. I'm not arguing taxing power. I'm just showing the evolution, how that word is understood. 'intoxicating liquor' and 'alcoholic liquor for human consumption'. Entry 40, List II, Government of India Act. Now, this is for My Lord, List II, State has this, My Lord. 'Duties of excise on the following goods manufactured or produced in the province and countervailing duties at the same or lower rates on similar good manufactured or produce elsewhere in India:-

(a) Alcoholic liquors for human consumption.' It goes in the State List. According to me, even today, this is there in Entry 8, in with the State. There is no dispute. Non-potable liquor is, with the Centre. That's My Lord, what ultimately, My Lord, I would like to assist, Your

- Lordships. And similar, My Lord, opium, Indian hemp and other, so and so, so and so, so and 1 2 so. All these three exceptions are now in the State List. Para 26. I can skip that, My Lord. Now, 3 please come to page 26. How the Drafting Committee drafted this. 'Duties of excise...' 4 5 CHIEF JUSTICE D. Y. CHANDRACHUD: Yes. 6 7 TUSHAR MEHTA: 'Duties of excise on tobacco and other goods manufactured or produced 8 in India, except alcoholic liquor for human consumption.' Please note, My Lord, this is a taxing 9 entry and therefore the Constitution uses the expression 'alcoholic liquor for human 10 consumption'. '(b) Opium, Indian hemp and other narcotic drugs and other non-narcotic 11 drugs, but including medicinal and toilet preparations, et cetera'. Now, My Lord, Draft Entry 52, List II. 'Duties of excise on the following goods manufactured or produced in the province'. 12 There were a distinction earlier that produced in the province and other than province. My 13 14 Lord, the purpose of showing this history is to show, that what is 'intoxicating liquor' under 15 Entry 8, has always been with the State and non-potable, has always been with the Centre. 16 17 JUSTICE B. V. NAGARATHNA: But taxing of potable alcohol is with the Centre? 18 19 TUSHAR MEHTA: Yes, My Lord. That comes. That comes, My Lord. Non-potable. 20 21 JUSTICE B. V. NAGARATHNA: Taxing of alcoholic liquor for human consumption, that 22 is, with the State? 23 24 TUSHAR MEHTA: Yes. 25 26 **JUSTICE B. V. NAGARATHNA:** That is, with the State. 27 28 **TUSHAR MEHTA:** Because it's for the human consumption. 29
- 30 JUSTICE B. V. NAGARATHNA: Yes.

- 32 **TUSHAR MEHTA:** But non-potable by its very definition, not consumable by the human.
- 33 You may add something, you can make something, My Lord, that's not for human
- 34 consumption. You are forcibly making it for getting intoxicated. Now, para 27 on page 26. Your
- 35 Lordship... I'm sorry.

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CHIEF JUSTICE D. Y. CHANDRACHUD: 26?

TUSHAR MEHTA: Page 26, para 27.

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CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

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TUSHAR MEHTA: 'From the aforesaid, it is clear that Entry 45, List I of Government of India Act was re-numbered as Entry 86, List I, as it existed when Constitution came into force.' My Lord, I'll show subsequently, it is amended. 'Then Entry 40, List II, was renumbered as Entry 52, List II'. That is, My Lord, similar provision for taxation. 86 is Central Government's power of tax. 52, List II. My Lord, this is not 52, List I. 52, List II, is similar power of taxation by the State Government. 'In the Government of India Act, the Federal Government had no jurisdiction over medicinal and toilet preparations containing alcohol, et cetera, as per Clause (c). In the draft of... by the Drafting Committee, the said exception was removed, meaning thereby the Central Government was conferred with the power to levy excise on medicinal and toilet preparations. Now come, My Lord, to 84. This is pre-amendment. My Lord, this is now a Constitutional Entry. I'm not going into, My Lord... I have already shown the history. Devolution Rules, 35, Draft, etc. Now, My Lord, this is List I, Entry 84 to give what is meant by the alcohol for human consumption and intoxicating liquor. We are not concerned with the taxing entry but we get the clue from the taxing entry. My Lord, List 1 Entry 84 says duties of excise on tobacco and other goods manufactured or produced in India, except (a) alcoholic liquors for human consumption. So, taxation power goes from Centre for alcoholic liquor human consumption that is potable alcohol. And I'll say why. I'll show why alcohol liquor for human consumption is potable liquor. And second why in taxing entries, it says alcoholic liquor for human consumption. There is a reason. Then (b) opium, Indian hemp and other narcotic drugs and narcotics, but including medicinal and toilet preparations containing alcohol or any substance included in sub-paragraph (b). Now in 2016, this is only for completion. Nothing turns on that but I may not be accused of not pointing out either way, against me or for them or against them or for me, nothing turns. But this 84 is amended in 2016, where this alcohol is deleted, because now it is gone in GST regime, therefore, not that central control is deleted, but it's in a different regime with which we are not concerned. Now, page 28, Entry 51 List II. Now, the taxation power of the State. Earlier Your Lordships, have seen unamended Entry 84 except alcoholic liquor for human consumption. Now, it says for alcoholic liquor for human consumption, page 28 Entry 51 List 2, taxing Entry of 51 of List 2, Duties of Excise on the following goods manufactured so and so (a) alcoholic liquors from human consumption. It was removed in '84 from the Central List at the time of the Constitution itself and brought within the taxing power of the State Legislature at the time when the Constitution came into force. There is one important entry, I'll just make a mention

which will assist Your Lordships, My Lord, that is Entry 54, List II this has undergone an amendment.

3

4 CHIEF JUSTICE D. Y. CHANDRACHUD: Constitution then brings in Entry 51 of List II?

5

6 **TUSHAR MEHTA:** Yes.

7

8 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Alcoholic liquors for human consumption.

9

10 **TUSHAR MEHTA:** For taxation purposes. It's a fiscal... taxing entry.

11

- 12 CHIEF JUSTICE D. Y. CHANDRACHUD: And then you have Entry 84, which is a
- 13 corresponding entry?

14

- 15 **TUSHAR MEHTA:** Yes, corresponding is the correct word My Lord, I was searching for that
- word. 84 and 51 are corresponding entries, respectively, for Centre and the State.

17 18

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

19

- 20 TUSHAR MEHTA: My Lord, Entry 54 List II prior to amendment, again in 2016, it is
- 21 amended because of GST regime, "taxes on..." This is pre-amendment. "Taxes on the sale or
- 22 purchase of goods other than newspapers subject to provisions of Entry 92(a) of List I." Now,
- 23 in 2016, "Taxes on the sale of petroleum crude, high speed diesel, motor spirit commonly
- 24 known as petrol, natural gas, aviation turbine fuel and alcoholic liquor for human
- consumption, but not including sales in the course of interstate trade, etc., etc." So again, My
- Lord, alcoholic liquor for human consumption, comes in. But I leave it at that, My Lord.
- Nothing much turns on that. The bottom line is that, alcoholic liquor for human consumption
- 28 is used in taxing entries. And Entry 8, List II is different. Now, My Lord, please see evolution
- of Entry 8, List II. This was, My Lord, the quintessential debate which took place. My Lord,
- 30 what was the position in Government of India Act 1935? My Lord, there is no similar
- 31 corresponding provision in Devolution Rules. I'm sorry. My Lord, it was quoted at page 23
- 32 para 21. I'm sorry, My Lord, I stand corrected. I'm thankful to my learned friend. It was... My
- 33 Lord, I pointed out it...

- 35 **CHIEF JUSTICE D. Y. CHANDRACHUD:** It is a new topic, now. Should we wait or should
- we begin after lunch? Because this is really now coming into the heart. We've seen now the
- 37 broader... Taxing entries uses the expression 'alcoholic liquor for human consumption'.

Because the heart of their submission is Entry 8, therefore, we just want to have a little bit of time to reflect on what you argued earlier. We'll return at 2 o'clock. TUSHAR MEHTA: Yes, My Lord. There are other, My Lord, issues also we would... I would like to address, but we are now on Entry 8 certainly. JUSTICE HRISHIKESH ROY: Also on the interpretation, Mr. Mehta? TUSHAR MEHTA: Yes, My Lord. **JUSTICE HRISHIKESH ROY:** Intoxicating is the keyword, right? So, we have a kind of people who have great capacity to consume. They never sort of... **TUSHAR MEHTA:** What is the level? JUSTICE HRISHIKESH ROY: Will the interpretation differ depending upon the personal... **TUSHAR MEHTA:** Capacity. JUSTICE HRISHIKESH ROY: Capacity to... TUSHAR MEHTA: It should, My Lord, in fact the Constituion has not taken care of that. **DINESH DWIVEDI:** But I shall not fall for that trap, My Lord. **TUSHAR MEHTA:** My learned friend seems to have a larger capacity. JUSTICE B. V. NAGARATHNA: In both the phrases is the word 'liquor'. One is intoxicating, the other is alcohol. **TUSHAR MEHTA:** And human consumption. JUSTICE B. V. NAGARATHNA: Yes. JUSTICE ABHAY S. OKA: You'll have to explain the difference between the two,

intoxicating liquor and alcoholic liquor. What is the difference between the two?

TUSHAR MEHTA: And why the word 'human consumption' is used only in taxing entry.

3

4 **JUSTICE ABHAY S. OKA:** This is a classic case where non-taxing entry becomes more taxing.

6

7 **TUSHAR MEHTA:** Yes, for... yes, Your Lordships are right. Obliged, My Lord.

8 9

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10 11

TUSHAR MEHTA: I was on page 28.

12

- 13 **CHIEF JUSTICE D. Y. CHANDRACHUD:** We will get better stools for your juniors on
- 14 Monday. It's only for today. if it could bear my weight. I think it can bear your weight. Because
- my weight is a little more because I don't run around as much as your juniors.

16

17 **TUSHAR MEHTA:** My Lord, weight... going by not the physical weight.

18

19 **CHIEF JUSTICE D. Y. CHANDRACHUD:** I am talking about physical weight.

- TUSHAR MEHTA: Because sometimes we have seen Your Lordship's portion of foods. Yes,
 weight, yes. But not physical weight. My Lords, we are grateful. We were discussing that only
- that's really a great gesture. We are immensely grateful. Page 28. Here so far as Entry 8 is
- concerned, the Constituent Assembly debates does not throw much light but I want to show
- 25 those four stages again here also to show how this was clubbed, with what products it was
- clubbed. My Lord, at the foot, Government of India Act 1935, has shown the devolution rules had both the entries taxing and regular entry. 'Intoxicating liquors and narcotic drugs, that is
- to say, the production, manufacture, possession, transport, purchase and sale of intoxicating
- 29 liquors, opium and other narcotic drugs, but subject as respects opium through the provisions
- 30 of List I and as respects poisons and dangerous drugs to the provisions of List III.' Then draft
- 31 by the drafting committee 'Intoxicating liquor and narcotic drugs.' Substantially the same,
- 32 Your Lordships may consider ignoring that. Now kindly see 'Draft Entry 40 was placed before
- 33 the Constituent Assembly. There is a short debate on the same on 2nd September '49. It may,
- 34 however, be pointed out that the debate dated 2nd September, on which Entry 8 List II came
- 35 to be final finalized, had a tremendous impact of the earlier debate, dated 19th, 23rd, 24th
- November '48, while introducing Article 47 as one of the directive principles of State Policy.
- 37 The debate which took place regarding Draft Entry 40 List II, that is present Entry 8 is as

1 under.' Your Lordships can skip. Nothing much will assist Your Lordship. Now, kindly directly 2 come to page 31. There is a, the very extensive debate preceding Article 47, Directive Principles 3 of State Policy. One of the honourable members, on the lighter side, and he says this. He said 4 that - 'I have never spoken in my life. I never used to participate even in debate competitions. 5 In this Constituent Assembly debate also, I am speaking for the first time. But I feel so strongly 6 that I want to speak.' So, there is a detailed debate which I have not quoted, I have annexed, 7 so that Your Lordships can get the immediate reference. 'Duty of the State to raise the level of 8 nutrition and the standard of living and to improve public health. The State shall regard the 9 raising of level of nutrition and standard of living of its people and improvement of public 10 health, as amongst its primary duties and in particular, State shall endeayour to bring about prohibition of consumption, except for medicinal purposes of intoxicating drinks and drugs 11 12 which are injurious to health.' The Honourable Court would notice and Your Ladyship remark, 13 here the word used is 'intoxicating drink' because the Parliament wanted to give a little 14 expansive meaning because apart from intoxicating liquor, there are drinks like bhang, et cetera. Therefore, it's an expansive meaning. Now, this is considered in one judgment where 15 16 Your Lordship caught quotes Seervai. Please see. 'The importance of Article 47' - This is Ashok Lenka vs Rishi Dikshit. 'The importance of Article 47 of the Constitution may have 17 to be noticed tracing the history back, from the date of Constitutional debate. With a view to 18 19 find out the intent and purpose for which the state provision was inserted, so and so noticed 20 that all sections of the society, including Mohammedan community, whose social habits were 21 reinforced by the Quranic injunction in relation to intoxicating liquor supported the insertion 22 of such a provision.' Consumption of intoxicating liquor in Quranic culture can never mean 23 non-potable. It has to be potable liquor. 'The prohibition of intoxicating liquor had long been 24 a part of the policy of Indian National Congress.' Congress would never have a policy for non-25 potable industrial alcohol. 'And its inclusion in Article 47 received support from the 26 Mohammedan community, whose social habits were reinforced by the Quranic injunction 27 against intoxicating liquor. In considering the directive in Article 47, it may be observed that 28 the alcohol, the intoxicating ingredient of liquor is a narcotic, a word replaced by the word 29 'depression', to describe the same effects, contrary to the popular belief that it is a stimulant. 30 It is not mere accident that intoxicating liquor and dangerous drugs have been clubbed 31 together in Entry 8, List II.' This is My Lord, commentary of honourable Seervai. Please come 32 to now the main question, My Lord, why there are two different expressions used? My Lord, 33 I'll read three or four paragraphs, but just let me paraphrase my submissions. So far as Entry 34 8, List II is concerned, prima facie textually, contextually it means a beverage which can be 35 consumed which has the effect of intoxication [NO AUDIO] The Parliament is not concerned 36 with the intoxicating effect which the person will have or will not have or it is alcoholic, et 37 cetera, et cetera. Therefore, with a view to ensure that the Legislature providing for the

- 1 taxation of non potable liquor can decide the incident of tax. My Lord, it is not saying
- 2 intoxicating liquor. My Lord, kindly in this context please see para 32... para 35 at page 32.
- 3 That's the only distinction which we can get. 'These words, expressions......'

- 5 **CHIEF JUSTICE D. Y. CHANDRACHUD:** But if you look at it in support of what you are
- 6 saying, which is that alcoholic liquor for human consumption is a species of intoxicating
- 7 liquor, right? So intoxicating liquor will include a variety of products, a variety of products...
- 8 I'll say goods, including alcoholic liquor for human consumption. When the Legislature
- 9 imposes a tax, it has to impose a tax with clarity. Therefore, they identify the product itself,
- 10 namely alcoholic liquor for human consumption. When it comes to the regulatory power of
- the State that regulatory power of the State under Entry 8 is couched in much wider terms
- than the taxing power for the reason that when you regulate, you regulate both what is legal
- and what is illegal. So the idea of conferring the power on the States to regulate intoxicating
- liquor was to allow them to also deal with...

15

16 TUSHAR MEHTA: After effects, social effects, et cetera.

17

- 18 **CHIEF JUSTICE D. Y. CHANDRACHUD:** And where the intoxication may not be due to
- 19 alcohol, but non-alcoholic intoxication also in that liquor. So alcoholic, the alcoholic content
- of the liquor, maybe one source of intoxication. But to give regulatory, suppose they were to
- 21 use the expression instead of 'intoxicating liquor' in Entry 8, suppose they were to use the
- 22 expression 'alcoholic liquor', the States would not have the power to deal them on a regulatory
- 23 basis with other things which are not exactly, which are not alcoholic, but which are
- ,
- 24 intoxicating nonetheless. So, the regulatory domain of the States was widened as compared to
- 25 the taxing domain. Because the taxing domain has to be always extremely specific because you
- 26 have to specify what is the taxing event.

27

- 28 **TUSHAR MEHTA:** My Lord, I'm grateful, that I could not have put it that more succinctly
- 29 than that. For example, My Lord, for regulating the consumption liquor, the liquor which is
- 30 meant for being consumed, the State may need several regulations don't drink in public in
- 31 some circumstances, don't do certain things et cetera, et cetera. And we trace the history in
- 32 Britain. Because ultimately 1919 Act, 1935 Act had an impact. It was... We were a British
- 33 Colony. And even in the Constitution so far as some expressions are concerned it has the
- 34 British, My Lord, imprint.

35

JUSTICE ABHAY S. OKA: Liquor is much wider than alcoholic liquor.

1 TUSHAR MEHTA: Yes. 2 3 **JUSTICE ABHAY S. OKA:** That's what you are driving at. 4 5 **TUSHAR MEHTA**: That is 1. Number 2, while providing for a taxing entry, the taxing statute 6 will have to define the incident of tax. For example, excise when the liquor is manufactured. 7 Which liquor? Liquor which is ultimately going to be used for human consumption. For 8 example, under Entry 52, List II, taxing power of the State. Same expression, alcohol... liquor 9 for human consumption. 10 11 CHIEF JUSTICE D. Y. CHANDRACHUD: So, it specifies the taxing event. 12 13 **TUSHAR MEHTA:** Taxing event. 14 15 CHIEF JUSTICE D. Y. CHANDRACHUD: It is alcohol. But it is defined with the reference 16 of the purpose. 17 TUSHAR MEHTA: Yes, purpose and it necessarily involves human being, because the word 18 'intoxicating' means someone is getting intoxicated. Here for the taxation purpose it's not 19 20 necessary. You manufacture alcohol, whether it is potable or non-potable. The taxing event 21 takes place. Whether it may be consumed, may not be consumed. It may have 'X' intoxicating 22 effect, 'Y' toxicating effect. The taxing statute is not concerned. Therefore, it is only in the 23 taxing entries that the word 'alcohol for human consumption' is used. That I am 24 manufacturing, I am liable to excise. I am selling at this point of time when the sale...Your 25 Lordship knows several judgments. Whether sale takes place at the time when the contract is 26 entered into or when the delivery is done or when sale is complete. That's a matter of separate 27 argument in taxation. But then for defining incident of tax, they put it in a general way. That 28 whenever you produce alcohol for human consumption this is the incident of tax. 29 30 **JUSTICE B. V. NAGARATHNA:** That is the end use of that product, is the basis. 31 32 **TUSHAR MEHTA:** If it is to be regulated other than tax, fiscal regulation then Entry 8, List 33 II. 34 35 **JUSTICE B. V. NAGARATHNA:** But for taxation it is the end use of that product.

36 37

TUSHAR MEHTA: Which is relevant, yes.

1	
2	JUSTICE B. V. NAGARATHNA: Which is relevant.
3 4	TUSHAR MEHTA : But at what point of time it becomes taxable that is Entry 86 and 52,
5	respectively, of List I and List II.
6	
7	CHIEF JUSTICE D. Y. CHANDRACHUD: But you know, just as brother Oka said,
8	intoxicating liquor is wider than alcohol for human consumption but according to you even in
9	the intoxicating liquor it has to be something which is intoxicating qua human being.
10	
11	TUSHAR MEHTA: Correct. Has to be My Lords, because the word intoxic, otherwise it loses
12	its meaning.
13	
14	CHIEF JUSTICE D. Y. CHANDRACHUD: Not necessarily alcohol. For instance, you may
15	have all these classical cases on somebody being inebriated with the distilled essence of Mahua
16	flowers, right? In law college they taught that case to us when somebody was you know But
17	so that is not alcohol. I'm not conversant with it, I may be wrong.
18	
19	TUSHAR MEHTA: Mahua is the raw material for an alcohol.
20	
21	CHIEF JUSTICE D. Y. CHANDRACHUD: But Mahua flowers essence is not alcohol. But
22	you can still regulate it as can you regulate it as intoxicating liquor?
23	
24	TUSHAR MEHTA: Yes, Mahua yes. No, not Mahua flower per se, but Mahua liquor. Mahua
25	is converted into liquor. Supposed to be stronger than the regular liquor.
26	
27	CHIEF JUSTICE D. Y. CHANDRACHUD: What are those intoxicating substances which
28	may not be alcohol?
29	
30	TUSHAR MEHTA: Bhang, My Lords, for example.
31	HIGDIGE ADMAY C. OWA. Bloom Joseph and Josep
32 33	JUSTICE ABHAY S. OKA: Bhang does not contain alcohol?
	TICHAD MEHTA. No. It contains some percetic substance. It is a non-clockel _ it's non-
34 35	TUSHAR MEHTA: No. It contains some narcotic substance. It is a non-alcohol it's non-alcoholic intoxicant.
36	aconone intoacant.
37	JUSTICE B. V. NAGARATHNA: It's not liquor.
	· · · · · · · · · · · · · ·

Transcribed by TERES

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2	TUSHAR MEHTA: My Lord Bhang is a separate item, even for excise. Yes, yes. It is
3	uncontrolled. Bhang is the worst intoxicant.
4	
5	ARVIND DATAR: If Your Lordship goes to Konkan also, you get coconut tree toddy, if you
6	get also
7	
8	CHIEF JUSTICE D. Y. CHANDRACHUD: Toddy, neera.
9	
10	TUSHAR MEHTA: After evening neera becomes toddy.
11	
12	ARVIND DATAR: This is what is called self-generating alcohol, kashayams all in Ayurvedic
13	medicine. Alcohol itself by internal fermentation is generated here.
14	
15	CHIEF JUSTICE D. Y. CHANDRACHUD: So for instance, in Kerala, if you go to Kerala,
16	even Goa, in the evening, somebody will come to the coconut palm, climb up in a moment and
17	get you the toddy. You have it. It's very extremely pungent, but it's not alcoholic. If you keep it
18	for the day, it becomes alcohol.
19	
20	ARVIND DATAR: You keep it for the day
21	
22	CHIEF JUSTICE D. Y. CHANDRACHUD: It becomes alcoholic.
23	
24	TUSHAR MEHTA: It becomes alcohol by the evening.
25	
26	CHIEF JUSTICE D. Y. CHANDRACHUD: Down from the tree, it's strapped from the
27	trees, it is not alcoholic. You may still not going to have it because it has a very distinct odour.
28	But it's not alcoholic at all. Fermentation
29	
30	DINESH DWIVEDI: Fermentation takes place, then it becomes alcoholic.
31	
32	TUSHAR MEHTA: Toddy shops are closed after afternoon.
33	
34	CHIEF JUSTICE D. Y. CHANDRACHUD: So many times on the highway in Maharashtra
35	you'll find little steel kiosks which say 'Yethe neera vikrila aahe'.

1	ARVIND DATA R: Also neera becomes madi, and madi becomes toddy, that's what I was told
2	in Konkan.
3	
4	DINESH DWIVEDI : Even in UP neera is had in the morning.
5	
6	TUSHAR MEHTA: Mr. Datar is right.
7	
8	ARVIND DATAR : Even in our younger days we used to go to the village, we get morning
9	neera, it's quite tasty and fresh. [UNCLEAR] it becomes more and more
10	
11	TUSHAR MEHTA: Therefore, Gujarat being a prohibited state, all neera shops are closed
12	after 02:00 P.M. because then it starts getting fermented.
13	
14	JUSTICE ABHAY S. OKA: Fermentation process starts.
15	
16	DINESH DWIVEDI : But that is alcohol.
17	
18	ARVIND DATAR: It becomes alcohol.
19	
20	CHIEF JUSTICE D. Y. CHANDRACHUD: It becomes alcohol.
21	
22	TUSHAR MEHTA: Now, My Lord, I may show some history.
23	
24	JUSTICE J. B. PARDIWALA: They will not permit to carry even we have it today.
25	
26	DINESH DWIVEDI: Neera seems to be little intoxicating. Lordships are so deeply
27	engrossed in the discussion.
28	
29	CHIEF JUSTICE D. Y. CHANDRACHUD: We are discussing how toddy is added to
30	appam to make it fluffy.
31	
32	DINESH DWIVEDI: But toddy, my friend said, during my young days used to have it, I
33	think that is wrong. Toddy even today is delicious, I mean, sorry, neera. It's delicious and it's
34	healthy. They say, it's healthy.
35	
36	TUSHAR MEHTA: Delicious is a subjective thing, but yes, it is healthy. It's pungent.

1 **DINESH DWIVEDI:** No. No. Neera is not pungent.

2

- 3 CHIEF JUSTICE D. Y. CHANDRACHUD: What Mr. Dwivedi is saying is that even
- 4 Solicitor General can have Neera.

5

6 **TUSHAR MEHTA**: Neera is not toddy.

7

- 8 **DINESH DWIVED**I: My friend talks of alcohol. He recites a couplets of also about alcohol
- 9 flowing from the ice perhaps.

10

11 **TUSHAR MEHTA:** My Lord, para 42, kindly see. One of this argument...

12

- 13 **CHIEF JUSTICE D. Y. CHANDRACHUD:** The only point they have been trying to make
- 14 is that the word 'intoxicating' per se does not exclude intoxicating liquor which is not for
- 15 human consumption. That's their case.

16

17 **TUSHAR MEHTA:** That is para 42. I wanted to...

18

19 CHIEF JUSTICE D. Y. CHANDRACHUD: Para 42?

20

34

- 21 **TUSHAR MEHTA:** Because it should be consumable. You cannot make it drinkable, it has
- 22 to be a beverage. Para 42 at page 34. 'Secondly, the term 'intoxicating liquor' would necessarily
- 23 mean a product which can be taken as it is, by which one gets the effect of intoxication. It may
- be possible that some form of industrial alcohol' that is non-potable 'may bring the effect of
- 25 intoxicant if diluted or mixed with some other chemical or taken in a particular manner. Entry
- 26 8, List II, however, consciously covers the field for a product which is capable of being
- 27 consumed as it is for bringing the effect of intoxication and not something which is not an
- 28 intoxicating beverage, but has the potential of being converted into an intoxicating thing. My
- 29 Lord, you can't go into the market and say that give me denatured spirit or give me ENA and
- 30 then mix it with something or dilute it with something. It has to be consumable as it is, as a
- 31 beverage, which gives the effect of intoxication to a human being. Otherwise, there is
- 32 impossible to reconcile this, My Lord, that Centre has non-potable, State has potable. But 43
- --- impossible to reconstruction, 12, 2014, that control has possible, each has possible and pos
- also. Para 43 at page 35 also. My Lord, I've given the distinction that something can be used,
- ·

something can be abused. Please see My Lords. 'It is submitted that as far as possible, a

- common parlance understanding and meaning shall have to be given to the expressions used
- 36 in the Constitution. The common parlance understanding of the expression, 'intoxicating
- 37 liquor' is an intoxicating beverage containing liquor and having the effect of intoxication and

merely because some other form of alcohol, that is, industrial alcohol, et cetera, can be abused 1 2

for getting intoxicated after making some changes in the composition would never be falling

- within the meaning of Entry 8, List II.' And there is a reason, My Lords. So, there is a reason.
- 4 My Lords, Entry 8 is a regulatory entry. Suppose we read in intoxicating liquor even non-
- 5 potable alcohol, would the State, I'm posing a question to myself, regulate that when you buy
- 6 non-potable alcohol, namely ENA or any industrial alcohol, I hereby regulate, don't add more
- 7 than 30% weight for volume water or add more than 50% volume for water. That's not
- 8 regulation contemplative.

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that purpose?

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CHIEF JUSTICE D. Y. CHANDRACHUD: But there's only one area in Mr. Solicitor, one area, just consider it. Suppose there is some kind of, and there is now as we know, intoxicating liquor, sorry, industrial alcohol or I can say denatured spirit. Industrial alcohol is an inappropriate phrase. Denatured spirit which can, and we know that it can, be converted into intoxicating liquor either by a process or by whatever. Now, if that possibility of abuse is there, can we deny to the State its regulatory power to ensure that the abuse does not take place? I'll tell you why. Centre is a... Centre is... I mean it's not pejorative. Centre is a disconnected entity from the states. You're a national entity, you're not going to control what's happening in every... in every district, in every collectorate. Suppose there is a strong possibility of denatured spirit being misused for the purpose of consumption, State is vitally concerned as the custodian of public health, where I don't want this liquor tragedy to take place within my jurisdiction. So State can impose regulations for ensuring that that abuse does not take place. If we concede to that State, the power to regulate for the limited purpose, even assuming you are right, that Entry 8 covers only intoxicating liquor and liquor, which is therefore intoxicating for human consumption. The State is still keen on ensuring that somebody else does not use a product which may be of grave danger to public health by misusing the nature of the product. They can make regulations limited for that purpose. And as an incident of making regulations for that purpose, why should we deny them the power to impose fees for

29 30

TUSHAR MEHTA: Not a fees, My Lord. The regulatory power would be not to consume that.

31 32

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CHIEF JUSTICE D. Y. CHANDRACHUD: Not to consume it or for instance if you are transporting denatured spirit, but you must have whatever passes, licenses or that you will transport it under certain conditions, declaration in a certain form, variety of regulatory processes.

TUSHAR MEHTA: That can be done by the Centre. I'll show from IDRA that is what is contemplated. For so far as non...

CHIEF JUSTICE D. Y. CHANDRACHUD: Can the State not... can the State not also say, look this is happening within my territory. This is likely to affect, and we now know that these tragedies, hooch tragedies and all these tragedies take pace.

TUSHAR MEHTA: Hooch is different.

CHIEF JUSTICE D. Y. CHANDRACHUD: No. No. I'm just giving an example that these tragedies do take place. The States are vitally concerned with the health of their citizens. Now, why should the State not have the power to just regulate? And if they can regulate to ensure that, there is no misuse, then you can impose any fees as an incident of your power to regulate.

TUSHAR MEHTA: Health is a separate Entry 6. Entry 6 in List III. In the second list. My Lord, we may... in exercise of that power, they can. But so far as the industrial alcohol, non-potable is concerned, the regulation under the IRDA will have to be by the Centre. Maybe delegating the exercise of powers to the State. That these are the statutory regulations, every company manufacturing denatured alcohol will have to get these many registers. It will have to make entries. It will have to sell it only to authorized dealers. It will have to ensure that it doesn't go to unauthorized hands. Your police officials will ensure that it is not being used for the purpose of converting clandestinely into something which gives intoxication et cetera, et cetera. But law will have to be, in my submission, traced under 52 only, because it is non-potable alcohol. It will not fall within 8. This is how the drink is treated. Intoxicating liquor is treated historically, and that in a short while I'll just give... If My Lord can come to page 35.

JUSTICE ABHAY S. OKA: Solicitor, it was argued that denatured spirit can be converted into something which can be consumed. It becomes intoxicating liquor. So State has power to legislate for regulating something which is prepared by using denatured spirit. Suppose denatured spirit is converted by some process into intoxicating liquor, that aspect can be also regulated by the State Government.

TUSHAR MEHTA: I'm sorry. The argument is fallacious.

JUSTICE ABHAY S. OKA: First, you tell us whether it is possible to convert denatured spirit into an intoxicating liquor.

- 1 **TUSHAR MEHTA:** That argument, I am respectfully submitting, is fallacious for the reason.
- 2 Denatured alcohol without any industrial process, by some clandestine process, can never be
- 3 converted into a consumable product. It is converted into a product which gives you
- 4 intoxication. For example, snake bites in a limited quantity gives you intoxication. Some cough
- 5 syrups have alcohol content, more alcohol content. People drink the entire bottle and get the
- 6 intoxication. This is an intoxicating drink but not permitted. When you convert it
- 7 clandestinely... My Lord, what they do in the brewery, they convert industrial alcohol into
- 8 potable alcohol but by way of a methodology, by way of machines, by way of controlled
- 9 environment, by way of a particular temperature being maintained, et cetera and the purpose
- is to create the beverage for human consumption. What we are discussing and what my learned
- 11 friend was giving an example, it is capable of being converted, meaning thereby we can add
- something and we'll get intoxicated. But that is not intoxicating liquor. You are clandestinely
- misusing the product with a view to ensure that you get intoxicated.

- 15 CHIEF JUSTICE D. Y. CHANDRACHUD: See it's a regulatory entry structuring the
- regulatory power of the State. So, when Entry 8 says intoxicating liquor, it should be very
- 17 restrictive for us to say that, this will apply only to properly so-called intoxicating liquor. Why
- can't this... Why can't it extend to regulating those products, which are misused for the purpose
- of selling them off as intoxicating liquor because then what we'll be doing is, we will be telling
- 20 the States that 'You can't do anything, even though there's a great danger that this would be
- 21 used for the purpose of...'

2223

TUSHAR MEHTA: Many things. I'll show.

24 25

CHIEF JUSTICE D. Y. CHANDRACHUD: But under the Central Law, you are saying...

26

- TUSHAR MEHTA: No, even under the State Law. no, Please see, how this history has developed. How United Nations used to and still controls the word 'intoxicating liquor'. We
- 29 have derived the imprint of this expression from United States.

30

- 31 CHIEF JUSTICE D. Y. CHANDRACHUD: Therefore, you concede... not concede, you
- 32 accept that the States do have the limited power, whatever that power is we'll see, to regulate...

33

- 34 TUSHAR MEHTA: For health. Hooch is different. Hooch is completely different. It's kind of
- an unauthorized small brewery. What my learned friend is talking about is that I buy
- denatured spirit, add water into it. And if I drink... I buy the...

1 **JUSTICE ABHAY S. OKA**: You talked about clandestinely made intoxicating liquor. So if it 2 is a clandestinely made intoxicating liquor, it will be Entry 8. 3 4 **TUSHAR MEHTA:** No, it would be health, law and order, et cetera. Because intoxicating 5 liquor means pure and simple beverage manufactured, commonly used for the purpose of 6 serving to people. We will have to give that meaning. Otherwise, there may be several... 7 8 CHIEF JUSTICE D. Y. CHANDRACHUD: But it will also cover those liquors, which are 9 passed off as intoxicating liquors, because they have a deleterious effect. 10 11 **TUSHAR MEHT**A: They can't cover exceptions. 12 13 CHIEF JUSTICE D. Y. CHANDRACHUD: Entry 6 and Entry 8 of List II are not, in that 14 sense, disjunctive entries. They are both... the States have both powers, the domain under Entry 6 and the domain under Entry 8. Entry 6 is public health. Entry 8 says intoxicating 15 liquor. Why can't the State say that - 'Well, we are concerned about the fact that there are 16 17 products in the nature of denatured spirit which are being passed off as intoxicating liquor, 18 and we want to prevent that happening by having regulatory measures in place.' Limited to 19 that purpose. 20 21 **JUSTICE ABHAY S. OKA**: One way of interpreting it is... 22 23 TUSHAR MEHTA: Entry 6. Even law and order. Even law and order. The reason I'll tell Your 24 Lordships. 25 26 CHIEF JUSTICE D. Y. CHANDRACHUD: Once we accept that the States can do it, 27 whether it's under Entry 6 or Entry 8, it makes no difference. 28 29 TUSHAR MEHTA: I am protecting 52. 30 31 CHIEF JUSTICE D. Y. CHANDRACHUD: Incidental. Incidentally, it is Entry 6. 32 33 **JUSTICE B.V. NAGARATHNA:** It is Entry 6 only. 34 35 TUSHAR MEHTA: I am protecting 52. Sum total would be, sum total... I am sorry. To share 36 Your Lordship's concern that so far as the effect of an abuse is concerned, the State would be 37 more concerned in regulating that. My Lord, kindly examine that from another angle. What

- 1 would be the Constitutional position if that view is taken. That's my respectful submission. My
- 2 Lord, one thing is clear, if I am right, that non-potable liquor the regulation is with the Centre.
- 3 Potable liquor, regulation is with the State. That's the Constitutional position. Now, Your
- 4 Lordships by a judicial verdict create a third category that any abuse of non-potable liquor as
- 5 potable liquor will go to the States. My Lord, which would amount to amending the Entry.

- 7 **CHIEF JUSTICE D. Y. CHANDRACHUD:** I'll take the case of say the State of Gujarat or
- 8 the State of Bihar, they have imposed prohibition, they have a policy of prohibition. No liquor
- 9 consumption. No consumption of liquor or alcohol for potable purposes. That is completely
- 10 therefore outlawed within the state. If we accept your very rigid classification, that would mean
- 11 that much as though these two states have imposed a policy of prohibition, you cannot control
- 12 the inflow of this clandestine trade, in say, denatured spirit or industrial alcohol, which is
- capable of being, and is being used for the purposes of consumption.

14

- 15 **TUSHAR MEHTA:** That is My Lord, a practical way of looking at it. But My Lord, kindly see
- where do we stop. If that is so, the State can... If that is right, then the State can legitimately
- say that non-potable alcohol which is manufactured in Gujarat or Bihar also, we will control,
- that it has to have a particular degree of alcohol so that it is not abused. Then they start
- 19 regulating the manufacture also. How do we define the abuse? Because maybe at some
- 20 percentage of alcohol in the denatured alcohol, it is either easily possible to abuse or it is
- 21 difficult to abuse. Then My Lords, they can say that for the purpose of ensuring that my
- prohibition law is not flouted by clandestine means, I will issue a direction to the breweries
- 23 that this is how you will exercise the power... exercise the manufacturing process of bringing
- denatured alcohol. My Lord, therefore, even for the purpose of My Lord, a very right concern
- 25 expressed by Your Lordships, the solution is a directive by the Centre under the IDRA that this
- 26 is how you will have to control because this is not a problem only in the prohibited state. I
- 27 mean, states having prohibition. This is everywhere because of financial reasons.

28 29

- CHIEF JUSTICE D. Y. CHANDRACHUD: Except in the prohibition states the stakes are
- 30 much higher because you can't get it lawfully.

31

32 **TUSHAR MEHTA:** Yes, yes. My Lord, there are...

33

- 34 **CHIEF JUSTICE D. Y. CHANDRACHUD:** The stricter the regulation, the more the people
- want to evade. Right? That's why in the prohibition states there's a greater, there's a premium
- 36 for people who want to evade, and they extract that premium. It's a hard right.

- 1 **TUSHAR MEHTA:** There are certain things, My Lord. For example, even where there is no
- 2 prohibition, now, people are fed up. We have studied something. With the regular kick, which
- 3 the alcohol gives, for some states, I can't name the states. It doesn't look good. People consume
- 4 very regularly, one or two bottles of cough syrup because they say it's a different kind of a kick.
- 5 Your Lordships would be amazed, Iodex, which is used for the purpose of some pain, et cetera.
- 6 Iodex, they not only smell, they put it on a jam like a... put it on a bread like jam. And they eat.

- 8 CHIEF JUSTICE D. Y. CHANDRACHUD: In fact, usually our, these NDPS bail
- 9 applications, recovery of 3000 bottles of cough syrup.

10 11

JUSTICE ABHAY S. OKA: Codeine.

12

13 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Codeine. 3000 bottles of cough syrup.

14

- 15 **TUSHAR MEHTA:** My Lord, for example, white ink, the eraser ink. My Lord, eraser ink.
- 16 Eraser ink is a product. We used to use it when we used to have a manual typewriter. That is
- being used for intoxication. Then My Lord, though eraser ink may not be within the State
- 18 subject, which have you to ensure that it is not misused. The State can on that very logic
- regulate even eraser ink. That white ink all of us might have used it before... These people may
- 20 not have known.

21

JUSTICE B. V. NAGARATHNA: Erase X. That product is called... That whitener.

23

TUSHAR MEHTA: Whitener. Yes, that's the correct word. The whitener.

25

- 26 **CHIEF JUSTICE D. Y. CHANDRACHUD:** You have those ball points also where you just
- 27 press it and it just comes out. Earlier you had those brushes. That's right.

28

- 29 **JUSTICE B. V. NAGARATHNA:** See, that is not an intoxicating liquor at any rate, it is an
- 30 industrial product.

31

- 32 TUSHAR MEHTA: No, I'm saying something else. Say, for example, hypothetically this
- 33 whitener or white ink is controlled otherwise by the Centre under some entry but with a view
- 34 to avoid its abuse, it can be controlled by the State also, if this argument is right... this
- 35 interpretation is right.

36

37 **JUSTICE B. V. NAGARATHNA**: Under Entry 6 of List II, health purpose.

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- 2 TUSHAR MEHTA: No, I am saying under 52, they cannot do it. But if there is any other
- 3 power, of course, nobody can take away except by amending the Constitution. The entry... My
- 4 Lord, my respectful submission is Your Lordships would go by the generic sense of the word
- 5 rather than abuse. If we go by each entry, its abuse may find place in some other entry as well,
- 6 in some other list as well. And I will show when I come to the scheme. My learned friends have
- 7 already shown 18-G of the IDRA. There are power to issue directions. That you do this, you do
- 8 that, you do that, et cetera, et cetera. And maybe regulations can be framed for that purpose.
- 9 That's the answer. Conferring power and tracing it under Entry 8 may perhaps not be the
- 10 correct position. Now kindly come to page 36. We have borrowed this expression from British
- 11 legislations.

- 13 **DINESH DWIVEDI:** My Lord, my only submission is, is my friend arguing that **Synthetics**
- is wrong. **Synthetics** says the power is there to regulate industrial alcohol.

15

- 16 TUSHAR MEHTA: We are on the... I'll respond My Lord. Paragraph 36. Page 36. There is a
- 17 chart, My Lord. We have borrowed some of the expressions from the British Legislations. How
- British used to... because this has come from 1919 and 1935, at least during the British regime.
- 19 So we can safely rely upon what they used to consider intoxicating liquor. And I'll show the
- statement of objects and reasons of this act, the Licensing Act.

21

- 22 **JUSTICE ABHAY S. OKA:** Before we read this, your submission is that intoxicating liquor
- 23 means something which can be consumed...

24

25 **TUSHAR MEHTA:** As a beverage.

26

- 27 **JUSTICE ABHAY S. OKA:** By a human being and if there is an abuse, there are other
- powers, other entries which can take care of that. That is what some substance [UNCLEAR]

29

TUSHAR MEHTA: In my submission, it cannot be traced to Entry 8.

31

32 **JUSTICE ABHAY S. OKA**: There are other entries...

33

- 34 TUSHAR MEHTA: Because it is potable alcohol. My Lord, UK Parliament enacted the
- 35 Licensing Act in....

- 1 CHIEF JUSTICE D. Y. CHANDRACHUD: Many of these acts which were brought into
- 2 the chart are also those covered in *Balsara*? Are they, some of these also... because we'll have
- 3 to deal with Balsara. We will have to answer Balsara. Many of these, I think, are in
- 4 **Balsara** also, right?

6 **TUSHAR MEHTA**: No My Lord, *Balsara* has not analyzed these acts.

7

8 **CHIEF JUSTICE D. Y. CHANDRACHUD**: It has not analyzed?

9

10 **TUSHAR MEHT**A: It has not analyzed.

11

- 12 **CHIEF JUSTICE D. Y. CHANDRACHUD:** I thought some of these are also the ones which
- 13 *Balsara...*

14

- 15 **TUSHAR MEHTA:** *Balsara* mentions this but they have not... *Balsara* doesn't analyse
- and I would wish to show..

17

- 18 CHIEF JUSTICE D. Y. CHANDRACHUD: But we find mention in the judgement, we find
- 19 mention in the judgement.

20

21 **TUSHAR MEHTA:** Yes, My Lord.

22

23 **CHIEF JUSTICE D. Y. CHANDRACHUD:** That's what I was asking.

24

- 25 **TUSHAR MEHTA**: Please see page 36 'intoxicating liquor'. And I'll request Your Lordships
- to read the... read, which is not taken note of by **Balsara** -' The definition of 'intoxicating
- 27 liquor' means spirits, wine, beer, water, cedar, parry and sweets and any fermented, distilled
- or spirituous liquor which cannot, according to any law, for the time being enforced, be legally
- sold without a license from the Commissioner of Inland Revenue.' Now please come to page
- 30 578, Volume IV(b). Preamble of this Act, this is not taken note of by *Balsara*. Your Lordship
- 31 gets, Volume IV(b), page 578? 'An Act for Regulating the Sale of Intoxicating liquors.' The
- 32 same expression we have borrowed. Please see where... does Your Lordships get? [UNCLEAR]
- 33 'Whereas it is expedient to amend the law for the sale by retail of intoxicating liquors and the
- regulation of public houses and other places in which intoxicating liquors are sold and to
- 35 make...' I'm sorry. Page 578...

36

37 **CHIEF JUSTICE D. Y. CHANDRACHUD**: Yes, I got it. Yes. What were you reading?

2 TUSHAR MEHTA: I'm reading the preamble of an Act for regulating sale of intoxicating

3 liquor. It is Licensing Act 1872. So 'intoxicating liquor' is the expression we have used in our

4 Constitution. Volume IV(b). My Lord, just...

JUSTICE HRISHIKESH ROY: It says, it is not applicable to Scotland.

TUSHAR MEHTA: Maybe. I am told there are separate acts.

JUSTICE HRISHIKESH ROY: No, most of the scotches are from...

 TUSHAR MEHTA: Scotches made in Scotland. 'Whereas it is expedient to amend the law for the sale by retail of intoxicating liquors and the regulation of public houses and other places in which intoxicating liquors are sold and to make further provision in respect of the grant of new licenses for the sale of intoxicating liquor and better prevention of drunkenness.' A human being is necessary and intoxicating liquor, please see section 3 'No person shall sell or expose for sell by retail any intoxicating liquor without being duly licensed to sell the same or at any place where he is not authorized by his license to sell the same. Any person selling or exposing for sale by retail, any intoxicating liquor which is not licensed to sell, et cetera, et cetera.' Please see Section 5, also at page 579. Your Lordship gets, at the foot of page 579?

CHIEF JUSTICE D. Y. CHANDRACHUD: Yes.

TUSHAR MEHTA: The marginal notice. 'Seller liable for drinking on premises contrary to license. If any purchaser of any intoxicating liquor from a person who is not licensed to sell the same be drunk.' That human element of getting intoxicated. 'On the premises, drink such liquor on the premises where the same is sold or any other highway adjoining or near such premises, the seller or such liquor shell, if it appears that such drinking was with the privity or consent, et cetera, et cetera.' My Lord, similarly see 6. Drunkenness is the subject matter My Lord. This is the regulation which the State can mean. 6 - 'If any person having a license to sell intoxicating liquor not to be drunk on the premises, himself takes or carries or employs or suffers any other person to take or carry any intoxicating liquor out of or from the premises of such licensed person for the purpose of being sold on his account.' So and so, so and so, so and so. Kindly see last three lines. 'The purchaser thereof, on the premises of such licensed person with his privity and consent and such licensed person shall be punished accordingly in manner provided by this Act.' This is the regulation which the State can mean. Now similarly 8. 'Every person shall sell all intoxicating liquor which is sold by retail and not in cask or bottle and is

not sold in a quantity less than half a pint, et cetera et cetera.' My Lord, this can be then offenses and penalties at 582. Then My Lord, I'm not.....

3

4 **JUSTICE HRISHIKESH ROY:** The meaning of the expression 'sober as a judge'.

5

TUSHAR MEHTA: My Lord, sober as a judge from the point of view of the bar. Has nothing
 to do with alcohol.

8

9 **JUSTICE ABHAY S. OKA:** That's a good one.

10

11 **JUSTICE B. V. NAGARATHNA:** The question is which bar?

12

- 13 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Domain expert who is going to argue now in
- 14 your side, following your argument.

15

16 **TUSHAR MEHTA**: On alcohol?

17

18 **CHIEF JUSTICE D. Y. CHANDRACHUD:** I didn't say that. I just said domain expert.

19

- 20 TUSHAR MEHTA: I can come back after Your Lordship knows about the story of
- 21 Shankaracharya. I'll just take two minutes. Shankaracharya used to do shastrarth, which is a
- 22 debate with everyone. So he went to a very great scholar and a very elderly rishi.
- 23 Shankaracharya was very young, obviously. It's called...

24

25 **JUSTICE B. V. NAGARATHNA**: Mandana Mishra.

- 27 **TUSHAR MEHTA:** Mandana Mishra. And Mandana Mishra said that -'You are young. I am
- very old, so I'll give you one advantage. You choose the judge who will decide who won.'
- 29 Shankaracharya says that 'Your wife who is also equally learned will be the judge.' And the
- debate started. The wife started realizing that my husband is losing. So at some stage, almost
- at the end she said that -'I am the wife of the contestant and I'm a ardhangini, so I am also
- 32 supposed to ask you certain questions. I can also. I'm entitled to ask you questions.'
- 33 Technically, you are right. You can ask me questions. Then she started asking questions about
- sex. Because he was a celibate. So Shankaracharya was taken aback. He said -'Then give me
- 35 some time.' Then he... parakaya pravesh etc. It is believed that he learned about it and
- 36 thereafter answered it. I can answer it after this long weekend. After becoming a domain

expert. Well, ultimately My Lord... But My Lord, she declared Shankaracharya to be the winner. The wife... then she only declared Shankaracharya.

3 4

JUSTICE HRISHIKESH ROY: The final question sealed the victory. The final question.

5

- 6 **TUSHAR MEHTA:** Yes. Now, please see page... and none of these is considered in **Balsara**.
- 7 They note the Act. 632 same volume. Yes. My Lord. Page 4(b). This is House of Commons
- 8 debate. This is not taken note of by Balsara. I'm just showing how Britain used to
- 9 conceptualize or consider or define the term 'intoxicating liquor'. Mr. Herbert Roberts... Your
- 10 Lordship gets? Because we have the imprints of this law. Let us face it. The expressions are the
- same. Your Lordship gets, the Chief Justice gets?

12

- 13 **JUSTICE HRISHIKESH ROY:** This is pertaining to intoxicating liquor and drugs in India.
- 14 Although the debate is in British parliament.

15

36

37

16 TUSHAR MEHTA: British India. 'I beg to ask the Secretary of State for India whether he is 17 aware of the number of shops open, for the sale of intoxicating liquor and drugs in India rose from so and so to so and so that the net revenue on liquor and drugs consumed in India for 18 19 the years so and so, has increase of so and so and so, and last shops opened and consequent 20 increase in consumption.' Then the Secretary of State for India, Mr. Brodrick answers - 'The 21 increase in the number of shops was considerable only in the two provinces of Bengal and 22 Central Provinces. In Bengal it was chiefly due to the fact that many shops sanctioned, but 23 unlet in 1902, were let in in '02-'03 and in the Central Provinces to the Government taking 24 over the excise arrangements in certain semi fiduciary areas and to consequent, to the 25 consequent more strict enforcement of the law. As the increase of revenue in 1902 to '03 over 26 1901 to '02 in these two provinces was not marked, the additional shops could not have had 27 much effect on consumption.' They also use it in the sense of consumption in shops. How we 28 regulate, how would the State regulate potable liquor? They will give license. That only 29 licensed person can sell. The licensed person will have this much capacity. The licensed person will have to make certain arrangements for securities. The licensed person will have to ensure 30 31 that it is not sold or consumed in public places. That is the regulation contemplated under 32 Entry 8. If somebody abuses it, that is not within the domain of the State. Similar, I'm not 33 duplicating. 634. It further goes, 'Hours of sale of intoxicating liquors.' Page 634, 'Herbert Roberts asked the Under-secretary of State of India whether he is aware that Government of 34 35 India have expressed an opinion in favour of curtailing the hours of sale of intoxicating

liquors.' Sale of intoxicating liquors as beverages. That is how it has always been understood.

'Whether he has seen the statement, et cetera, et cetera.' Then I'm not duplicating. But please

- 1 see the answer. Next, My Lord 'Herbert Roberts asked the Under-secretary for India, whether
- 2 he's aware of the almost unanimous consensus of opinion amongst district officers in Bombay,
- 3 that the change from the unrestricted optioning of license has resulted in a noticeable
- 4 improvement in the management of liquor traffic, whether since the introduction of the fixed
- 5 fee system in Bombay, there has been a substantial diminution of the consumption of
- 6 intoxicating liquor, et cetera.' Intoxicating liquor has... This only to show intoxicating liquor
- 7 has always been understood as meaning something which is sold as a beverage which has an
- 8 impact on impact of intoxication on human beings under licensed premises or under a valid
- 9 license. And when we say human consumption, we necessarily say human legitimate
- 10 consumption. Last Act at page 37. I'm not reading it. Intoxicating liquor, Sale to persons under
- 11 18, Bill 1923.

CHIEF JUSTICE D. Y. CHANDRACHUD: Page?

13 14

- 15 **TUSHAR MEHTA:** 37, My Lords. There are two Acts, My Lord. I'm sorry, one Act which
- remains, last in the chart. 'Intoxicating liquor (Sale to persons under 18), Bill 1923.' Your
- 17 Lordships can just note page 636 of the same volume, but it is using the expression in the same
- 18 term. So my respectful submission is Your Lordships would consider using this giving
- 19 interpretation to this expression the way it has always been understood. My Lord, for example,
- 20 snake bite is the latest form of kick in some cases. My Lord suppose, it is capable of being
- 21 converted into a drink, it would be intoxicating. It may have some amount of liquor, we do not
- 22 know. Now would it be treated as an intoxicating liquor? Answer is no. It is alcohol-based
- drink, which is served as a beverage for human beings, effect, having the effect of intoxication,
- 24 which is popularly consumed. Now, I would wish Your Lordships to have what is alcohol and
- 25 its forms. That is at page... I'll come to *Balsara* a little later when I take judgments My Lord,
- all the judgments I'll take simultaneously, and then I'll show the scheme of IDRA. Page 50, if
- 27 Your Lordships can see. This is My Lord, sitting with the officials, we have prepared this, that
- 28 what is the type of alcohol. Your Lordships were taken through them. There is some deviation.
- 29 Your Lordships would like me to skip this.

30 31

CHIEF JUSTICE D. Y. CHANDRACHUD: Yeah, yeah, I'm discussing something else.

32

33 **TUSHAR MEHTA:** Please, Your Lordship.

34

35 **CHIEF JUSTICE D. Y. CHANDRACHUD:** Which para?

36

37 **TUSHAR MEHTA:** My Lord, I am on page 51, para 60.

JUSTICE HRISHIKESH ROY: In the same volume?

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TUSHAR MEHTA: Same volume. Written submissions, My Lord. My Lord, I am on para 60, page 51. Rather, if Your Lordships can go a little back, para 58, that may give a little holistic picture. And then I'll show the scheme of the Industrial Dispute Act, to demolish that this very fundamental argument that 18-G is the only provision is absolutely fallacious. The Act occupies the entire field. But, para 58. Your Lordships get it? My Lord the Chief Justice gets it? Para 58. 'The term alcohol means Ethyl alcohol at any strength and purity having chemical composition C2H5OH. OH sorry. Ethyl alcohol, which is non-potable, is a very vital and widely used raw material in several industries such as pharmaceutical and drugs, rubber, petroleum, et cetera. It is used as an antifreeze material in automobile radiator. It is also used as antiseptic. It is also used in preparation of ether, chloroform, iodoform, so and so, so and so. It is also used in manufacture of drugs, perfumes et cetera. Ethyl alcohol is used as an industrial solvent for paints, lacquers, dyes, varnishes, cosmetics, et cetera. So far as alcohol is concerned, the following details are relevant. Alcohol is derived through a distillation process where carbohydrate, sugar or starch is fermented and then distilled to extract alcohol. Alcohol can be made from any feedstock which has high content of carbohydrates, such as sugar cane, rice, maize, potato, beetroot, et cetera. In India, alcohol is predominantly made from sugarcane juice, molasses, byproduct of sugar production, broken rice and maize. Major types of alcohol are given below. Rectified Spirit. Rectified spirit generated after distillation having minimum 95% of Ethanol content is used only for industrial purpose. It is used for industrial purposes, such as used as solvent in paints, industrial chemicals, et cetera. Then Extra Neutral Alcohol. This neutral spirit having minimum 96% Ethanol content is made by further purifying the RS that is the rectified spirit. This is used both for potable alcohol and industrial purposes. Then Absolute Alcohol. Also known as absolute alcohol, having minimum 99.6% Ethanol content is also an industrial alcohol and is produced by further removing the water from rectified spirit and used in pharma industry. Denatured Alcohol. Refers to alcohol products adulterated with toxic and or bad testing additives that is, methanol, benzene, pyridine, castor oil, gasoline, so and so and so making it unsuitable for human consumption.' Please mark this. 'Denatured Alcohol is not fit for human consumption. It is used in fuel blending, making disinfectants, tinctures, varnishes, preserving biological specimens, industrial solvents, et cetera.' Then Potable Alcohol for human consumption can be categorized, that is, India made foreign liquor. Normal standard is at 42.8% and country liquor varies from state to state, but between 25% to 35%.' Please see the chart which we have prepared in consultation with the officers. First is molasses, sugar syrup or grains. Then this is the raw material. Please note this. This is the raw material for production of alcohol. Then adding water and enzymes for

1 fermentation plus grinding in case of grains. That is the preparation. Third is fermentation. 2 Time is taken up to 72 hours. Then distillation means removing of water and impurities to get 3 pure alcohol. From there three things which we can obtain. One is rectified spirit, only used for industrial purposes in industries such as paint, chemicals, et cetera. That is minimum 95% 4 5 of Ethanol weight per volume. Then absolute alcohol is made upon dehydration that is called 6 industrial alcohol used in pharma industry. And on the right-hand side, Your Lordships would 7 find upon further purification of rectified spirit or ENA we get industrial use depending upon 8 the market conditions. This is where regulation comes. Some industries go for only industrial 9 alcohol and some industries go for alcoholic beverages. That is scotch, whiskey, rum, gin, et 10 cetera, et cetera. Now on the left-hand side again. If Ethyl alcohol undergoes the process of denaturation, we get denatured alcohol, which is toxic. The argument was denatured alcohol 11 12 is fit for human consumption. I'll show it is toxic. It is not fit for human consumption. Toxic, 13 unfit for human consumption and used to mix in fuel, disinfectant, making tinctures 14 varnishes, preserving biological specimen, et cetera. Now, please see there is one judgment Vam Organics, which directly deals with denatured alcohol. This judgement Vam 15 16 Organics, Justice Oka had an occasion to deal with in Bombay High Court sitting with Justice 17 Chagla. It is authored by Justice Chagla but Your Lordships have seen this. I'll just read page 54 para 61. 'At this stage, it is required to be pointed out that it is absolutely wrong to suggest 18 19 that denatured alcohol is either potable or fit for human consumption. As a matter of fact, the 20 additives are added in pure alcohol to make it poisonous, bad taste, foul smell and to 21 discourage its human consumption. In some countries it is also dyed so that it can be identified 22 visually.' It should be dyed. Kindly allow me to. It should be dyed. 'It is used as a solvent and 23 as a fuel for alcohol burner and camping stalls apart from having other industrial uses. This 24 fact is judicially recognized by this Honourable Court in the judgment of Vam Organics.' 25 My Lord, I'll just read this para. 'Before proceeding further it will be proper to understand, the 26 difference between industrial alcohol, denatured spirit and potable liquor. Ethyl alcohol is 27 rectified spirit of 95% weight per volume in strength. Rectified spirit is highly toxic and unfit 28 for human consumption. However, rectified spirit diluted with water is country liquor. 29 Rectified spirit as it is, can be used for manufacture of various other products, like chemicals, 30 et cetera. Rectified spirit produced for industrial use is required by notification issued under 31 the act, to be demonstrated in order to prevent the spirit from being directed to human 32 consumption. Rectified spirit is denatured by adding denaturants which make the spirit 33 unpalatable and nauseating. As such, rectified spirit can be converted to potable liquor but 34 once denatured, it can be used only as an industrial alcohol. The process of denaturation 35 described by the Respondent is narrated by the High Court in the following terms.' I can skip 36 that. Eventually, it says that denatured alcohol is toxic. It is made toxic so that people don't 37 consume it. In some countries it is even dyed. Dye is added to it. So the argument the

denatured spirit with some dilution can still be consumed is fallacious. I'll come to the position 1 2 of sugar, et cetera, a little later. Now let me take Your Lordships to the Industrial Development 3 And Regulation. I want some statistics to be shown, that why this regulation is necessary. For 4 example, during Covid, the maximum requirement was that of this sanitizer, alcohol-based 5 sanitizer. The Government did issue directions. They were under the Essential Commodities 6 Act because it is stricter, but it can be issued even under the IDRA, that 'don't produce 7 anything, don't produce the potable liquor right now. Produce only industrial alcohol.' 8 Government issued directions, Chief Justice is aware in some other context, My Lords have 9 seen this. When we needed oxygen, all steel plants were closed up. That 'you will not 10 manufacture' because every steel plant has oxygen generation stations. They generate 11 industrial oxygen...

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CHIEF JUSTICE D. Y. CHANDRACHUD: Which is form of purified than the regular.

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TUSHAR MEHTA: Regular. But they were all directed not to generate any industrial oxygen, generate only medical oxygen and medical oxygen used to be transported everywhere. But I'll show those figures, why this regulation is necessary. Kindly see My Lord, IDRA. Volume IV, 547. I may be permitted to use for limited purpose the book. 547, the statute, Industrial Development and Regulation Act. The purpose is to show that the outside dimension, that 18-G is not the only section. The Act as a whole, occupies the field and there is manifest parliamentary intention to occupy the field. Your Lordships may kindly see Section 2. My Lord, I'll take Your Lordships to the history of this Act a little later. First, let me show the Act itself. 'Declaration as to expediency of control by the Union. It is hereby declared that it is expedient in the public interest that the Union should take under its control the industries specified in the First Schedule.' My Lord this is a declaration contemplated under Entry 52, List I. Correct, My Lords? Now, please see scheduled industry is as specified. Please see Section 5. 'Establishment and constitution of Central Advisory Council and its functions. For the purpose of advising it on matters concerning development and regulation of scheduled industries, the Central Government may by notified order.' My Lord please mark this, 'notified order' word is used at more than one places. I'll have to squarely meet with that argument and I have an answer. Respectfully My Lord, I would try and persuade Your Lordships. 'Notified order, establish a council to be called the Central Advisory Council. The Advisory Council shall consist of a Chairman, so and so.' Your Lordships can skip. Rest is not necessary. Section 6 ,My Lord. 'Establishment and Constitution of Development Council and their functions.' Rest may not be relevant for Your Lordships, My Lord. Please see Sub-Section 4. Your Lordship gets Sub-Section 4? 'A Development Council shall perform such functions of a kind specified in the Second Schedule as may be assigned to it by the Central Government and for whose

1 exercise by the Development Council it appears to the Central Government expedient to 2 provide in order to increase the efficiency or productivity in the scheduled industry.' Please 3 mark this My Lord. The productivity comes, 'or group of scheduled industries for which the Development Council is established to improve or develop the service that such industry or 4 5 group of industries renders or could render to the community or to enable such industry or 6 group of industries to render such service more amicably.' My Lord, pausing here for a minute, 7 please come to Schedule 2. Your Lordships would get it My Lord at... I will just show My Lord 8 some of the functions so that Your Lordships may not have to go through all the functions. 9 These are the Second Schedule 64. Does Your Lordships get My Lord? It is at page 598, My 10 Lord. Same volume, 598. These are the functions of the Council which will advise the Central 11 Government. And Central Government thereafter takes actions, if required. My Lord one, 12 function number one - I'll read only those which are relevant for the present matter. 'Recommending targets for production, coordinating production programs and reviewing 13 14 progress from time to time.' The production is a regulated activity. Then 2 - 'Suggesting norms 15 of efficiency with a view to eliminating waste, obtaining maximum production, improving 16 quality and reducing cost.' All this is regulated. 3 -'Recommending measures for securing the 17 fuller utilization of the installed capacity and for improving the working of the industry, particularly of the less efficient units.' Promoting, then My Lord, 5 - 'Promoting 18 19 standardization of products.' The product is directly controlled through the Council. Then 7 -20 'Promoting or undertaking inquiry as to materials and equipment and as to methods of 21 production, management and labour utilization, including the discovery and development of 22 new materials, equipment, and methods of improvement in those already in use, the 23 assessment of advantages of different alternatives and the conduct of experimental 24 establishments and of tests on a commercial scale.' When we say promoting or undertaking 25 inquiry as to the material and equipment for method of production, it necessarily includes raw 26 material also. That you procure raw material in a particular fashion so that your maximum 27 productivity and efficiency is improved. Last, 14 My Lord. 'Promoting the adoption of 28 measures for increasing the productivity of labour, including measures for securing safer and 29 better working conditions and provision and improvement of amenities and incentives for the workers.' Your Lordships may also see 10 and 13. I'm sorry I missed that. 'Promoting or 30 31 undertaking scientific and industrial research. Research into matters affecting industrial 32 psychology and research into matters relating to production and to the consumption of use of 33 goods and service supplied by the industry.' Even consumption can be regulated. If the Council advises there can be a direction from the Central Government. This is how the consumption 34 35 will be utilized. The consumption of non-potable alcohol. And My Lord, 13 - 'Investigating 36 possibilities of decentralizing stage and process of production with a view to encouraging the 37 growth of allied small scale and cottage industries.' It's a comprehensive regulatory

1 mechanism. Now coming back to the Act. Please come to Section 10, page 553. Section 10. It's 2 absolutely fallacious to say that 18-G is the only section which is occupying the field. The entire 3 Act... There is a well thought of intention of the Parliament to occupy the field of regulation in 4 whatever manner possible. Right from sourcing the raw material till consumption. Your 5 Lordships may come to its registration of existing industrial undertaking, but please come to 6 Sub-Section 3. I'm not wasting Your Lordships' time around for what is not relevant. Sub-7 Section 3 - 'Where an industrial undertaking is registered under this section, there shall be 8 issued to the owner of the undertaking or the Central Government as the case may be, a 9 certificate of registration.'- Now please see- 'containing the productive capacity of the 10 industrial undertaking and such other particulars as may be prescribed.' The production is regulated in the license itself. Then 4 - The owner of every industrial undertaking to whom a 11 12 certificate of registration has been issued under this Section before commencement of the 13 Amendment Act shall, if the undertaking falls within such class of undertaking as the Central 14 Government may, by notification in the official gazette, specified in this behalf produced within such period as may be specified in such notification, the certificate of registration for 15 16 entering therein. The productive capacity of the industrial undertaking and other prescribed 17 particulars. If specifying the... In specifying the productive capacity in any certificate of registration issued under Sub-Section 3, the Central Government shall take into consideration 18 the productive or installed capacity of the industrial undertaking as specified in the application 19 20 for registration made under Sub-Section 1, the level of production immediately before the date 21 on which the application for registration was made under Sub-Section 1, the level of the highest 22 annual production during the three years immediately preceding the introduction in 23 Parliament, the so and so amendment bill, et cetera, et cetera.' So, production is very much a 24 controlled item. Please come to 11(2). Now this is licensing of new industrial undertaking, Sub-25 Section 2. A license... 554. Page 554. Your Lordship gets? 'A license or permission under Sub-26 Section 1 may contain such conditions, including in particular, conditions as to the location of 27 the undertaking and the minimum standards in respect of size to be provided therein, as the 28 Central Government may deem fit to impose in accordance with rules, if any, made under 29 Section 30.' The Central Government can even say that your location would be here, because 30 your raw material is here and therefore the transport time would be less, giving you more 31 efficiency and more productivity. Then, 11(a) - 'The owner of an industrial undertaking, not 32 being the Central Government, which is registered under Section 10 or in respect of which a 33 license of permission has been issued under 11, shall not produce...' I apologize. I'm getting a 34 little monotonous.

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CHIEF JUSTICE D. Y. CHANDRACHUD: Section 11, right?

- TUSHAR MEHTA: 11(a)... 'So you will not produce or manufacture any new article unless, in the case of an industrial undertaking registered under Section 10, he has obtained a license for producing or manufacturing such new article.' If you want to produce new article that production needs another... CHIEF JUSTICE D. Y. CHANDRACHUD: What a draconian act, Mr Solicitor. **TUSHAR MEHTA**: My Lord, It's not under challenge. CHIEF JUSTICE D. Y. CHANDRACHUD: I know. If we had anachronism in India today, completely different economy, different regulatory regime. **TUSHAR MEHTA:** That is going to be my answer when I answer the notified order. CHIEF JUSTICE D. Y. CHANDRACHUD: You can't produce a new product until you have a license in respect to that product. **TUSHAR MEHTA:** My purpose is not... CHIEF JUSTICE D. Y. CHANDRACHUD: We understand. And there's no challenge to this act. **TUSHAR MEHTA:** There is no challenge. But the purpose is... CHIEF JUSTICE D. Y. CHANDRACHUD: Now saying, I mean, reading these provisions... **TUSHAR MEHTA:** Purpose is twofold, and I'll...
- CHIEF JUSTICE D. Y. CHANDRACHUD: License Raj. Absolutely. Part of the License
 Raj.

TUSHAR MEHTA: It used to be called License Raj. The Industrial Policy '91 downwards is diluting the License Raj. I'm not on that. The power is there, whether it is to be exercised or not, that depends upon the facts and circumstances. I'm doing...

1 **CHIEF JUSTICE D. Y. CHANDRACHUD**: Just as an aside, I mean, it has nothing to do with this case. Has the coverage of the Act being brought down by the Central Government by deleting industries from the schedule or what?

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TUSHAR MEHTA: No. Amending the schedule, for example, there was potable, non-potable. It is now only non-potable, et cetera. But I'll point out, answering Your Lordship's question. I'm not answering it right now. I'll elaborate...

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CHIEF JUSTICE D. Y. CHANDRACHUD: These parts of the Act, they are designed to kill productivity, not really enhance productivity. Because, I mean, imagine entrusting to some bureaucrats somewhere in the ministry. If you want a new product, you have to be licensed to have the new product.

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TUSHAR MEHTA: I fully agree with it. The purpose of pointing out is, that productivity is a field occupied, number one. Number two.... And My Lord, I will be very careful in answering this question. When we talk about regulation. Regulations are of two types. I'm going to develop it, My Lord, with some assistance from other side. And kindly My Lord, listen to this very carefully because this is my answer to notify the order. My Lord, whenever the Act says 'notified order', by way of a notified order, it gives an enabling power to the Central Government to do or not to do. A regulatory power can be of two categories. a) A positive regulation, an active regulation. By doing something, that you will not do it, take license, without license don't do it. License also have conditions, et cetera. My Lord, the second mode of regulation recognized throughout the world is regulation by forbearance. That right now I am not regulating. But that is the way I am regulating, by making a conscious choice of not regulating. But I have the power. My Lord, suppose a situation arises like Covid, then we can step in. Otherwise My Lord, this is an area which I will assist Your Lordship with when we say 'notified order', absence of a notified order is a regime of forbearance, that let the market forces play. Everything is going hunky-dory. There is no difficulty. We don't need to step in. But if the circumstances so exist, there is a statutory backing under which we can step it. But that conscious choice is regulation by forbearance. This is a concept which is developed throughout the world in all regulating bodies. So My Lord, my purpose of showing the provisions of the Act is twofold, that there is occupying the field. The Act occupies the field. Good, bad, indifferent, constitutional, unconstitutional, et cetera. That's not the question right now. The Act occupies the field. But it is regulating by forbearance. When we say license raj is given up, doesn't mean that this Act is repealed. The Act is not acted upon by a conscious economic policy call, but that is also a regulation. Therefore, you can regulate by not issuing a notified order.

JUSTICE HRISHIKESH ROY: What you were telling us just a while back, say, the switchover from potable alcohol to industrial alcohol, sanitizers and the industrial oxygen to medical oxygen, all that power exercised under this 1951 Act?

TUSHAR MEHTA: Yes. And suppose. My Lord, even for non-potable alcohol, which is a scheduled product, scheduled industry, the Central Government can make a conscious choice that we will not regulate. We will regulate by forbearing to regulate. Let the market forces play its role. We will watch the market forces and if everything is going on which is in national interest, maximum productivity, equitable distribution, et cetera, we will not step in. But we have the power to step in. So, that is regulation by forbearance. So, there is no notified order, meaning thereby, we are regulating by exercising the regime of forbearance. And that's the new concept, My Lord. That's a new concept worldwide in all regulatory bodies, that you retain the power and choose not to regulate. But that is also a choice. That is also a power of regulation.

JUSTICE HRISHIKESH ROY: And as we read along with you, we find that so many nuances are there and it's good that you're pointing it out. But it actually is capable of interfering in every facet of anybody doing anything.

TUSHAR MEHTA: That's my purpose of showing. The purpose is that it occupies the field.

JUSTICE HRISHIKESH ROY: But it is inconsistent with what the Government is saying all along. I mean I'm talking about not in the context of....

TUSHAR MEHTA: We are in a forbearance regime. But the Act occupies the field. That's the limited purpose of showing this. I am not showing that this is all I can do. I'm saying this is all provided for and therefore, there is a law which occupies the field which is not under challenge on the ground of unconstitutionality. Right now Your Lordships are examining whether if the central law occupies the field which is traceable to Entry 52, List I and Entry 33, List II, then the State Government's power is ousted. I am showing it occupies the field.

CHIEF JUSTICE D. Y. CHANDRACHUD: So you are saying, irrespective of whether there is a notified order or not under 18-G, I have the power to issue a notified order and therefore, the States are ousted by my creating that opportunity for myself.

67 **TUSHAR MEHTA:** The reason is, I will develop it. Since it fell from Your Lordships, this is 1 2 draconian. I just wanted to say that we are in a regime of forbearance. But I will develop that, 3 and it may sound a little ambitious argument on this, but My Lord, world over regulators are 4 exercising regulatory powers, power of regulation by forbearers. 5 6 CHIEF JUSTICE D. Y. CHANDRACHUD: But Mr. Solicitor, not this kind of regulation. 7 Regulators are exercising different kinds of regulatory powers, not... Every time you want to 8 set up an undertaking, you will license it. New product, license it. 9 10 TUSHAR MEHTA: Your Lordships are not examining Article 14. This is not 19(1)(g) or 14. 11 12 CHIEF JUSTICE D. Y. CHANDRACHUD: This whole statute is an anachronism today. It 13 is a complete anachronism. 14 15 **TUSHAR MEHTA:** Your Lordships are... I am, with respect, repeating. Right now the only thing which Your Lordships would see is whether by a good law or a bad law, the field by 16 17 Central Legislature is occupied or not. Whether that law is valid or not is not the question. 18 19 JUSTICE B. V. NAGARATHNA: But the law itself, that is Section 18-G says, if you want to 20 regulate, you have to issue a notified order. With notified order you can regulate. 21 22 **TUSHAR MEHTA:** There are four or five places where notified order... 23 24 **JUSTICE B. V. NAGARATHNA:** No. Where is the regulation? 25 CHIEF JUSTICE D. Y. CHANDRACHUD: Look at the kind of products it covers. Cutlery, 26 27 calculating machine, vacuum cleaners, sewing machines. 28 29 TUSHAR MEHTA: I'll show My Lord that there are only four industries which are under

30 regulation. Others are forbearance regime. That's the economic policy of the country. But Your 31 Lordships are again examining the validity from 14 and 19(1)(G) point.

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33 CHIEF JUSTICE D. Y. CHANDRACHUD: Economic policy therefore means, because 34 obviously the Government is, on the one hand demonstrating that they are moving 35 increasingly to market driven economy.

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TUSHAR MEHTA: Market driven economy. 37

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2	CHIEF JUSTICE D. Y. CHANDRACHUD: Market driven economy. You attract
3	investment, you want to create a business-friendly climate and therefore, there is forbearance
4	from enforcing this in regard to four industries.
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6	TUSHAR MEHTA: I'm sorry, My Lord.
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8	CHIEF JUSTICE D. Y. CHANDRACHUD: Therefore, we can't say then there is doctrine
9	of occupied field. It's a conscious decision not to implement the provisions of this Act.
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11	TUSHAR MEHTA: Yes, My Lord. I'll show that. I will show that. Right now My Lord, again
12	Your Lordships are persuaded Your Lordships have persuaded yourself to go into Article 14
13	and 19(1)(g) arguments. Which is not right now, my purpose. My purpose is good, bad or
14	deemed different. There is a provision which occupies the field, and we have chosen not to
15	implement that so far. May be My Lord, suppose there is a defence industry. Defence industry
16	is one of the exceptions in Article 24 List II because of
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18	CHIEF JUSTICE D. Y. CHANDRACHUD: So which are the four industries in relation to
19	which the Act was now enforced by the Government.
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21	TUSHAR MEHTA: I'll show that. Let me complete the scheme of it.
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23	CHIEF JUSTICE D. Y. CHANDRACHUD: It's about 3.55 p. m. We have to go for Justice
24	Bose's farewell.
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26	TUSHAR MEHTA: I know. Can I start My Lord, on the next
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28	CHIEF JUSTICE D. Y. CHANDRACHUD: We have come up to Section 11A.
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30	TUSHAR MEHTA: But please do not examine it from the point of view of constitutionality.
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32	CHIEF JUSTICE D. Y. CHANDRACHUD: And Mr. Solicitor now, how much time will you
33	take?
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35	TUSHAR MEHTA: Your Lordships would agree that I have never repeated anything.
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CHIEF JUSTICE D. Y. CHANDRACHUD: We are not trying to tell you that you have.

Transcribed by TERES

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2	TUSHAR MEHTA: I think one session and one hour.
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4	CHIEF JUSTICE D. Y. CHANDRACHUD: Mr. Solicitor, if you can wrap it up in one
5	session, so we can give 1 hour to the people who are following you. After you who's going to
6	argue?
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8	TUSHAR MEHTA: I definitely make an attempt. But Your Lordships will not mind my
9	saying this <i>Tika Ramji</i> doesn't consider any of these.
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11	CHIEF JUSTICE D. Y. CHANDRACHUD: That point you will make. Absolutely you will
12	make. We're not saying that you are
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14	TUSHAR MEHTA: In one brush, one line it says that, it's only for manufacture.
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16	CHIEF JUSTICE D. Y. CHANDRACHUD: Mr. Solicitor, we are not rushing you at all.
17 18	TUSHAR MEHTA: I will try to be as precise.
19	TOSTIAN WIETTA. I will try to be as precise.
20	CHIEF JUSTICE D. Y. CHANDRACHUD: If you can wrap it up by the first session on
21	Tuesday, then the others can wrap it up, say, by Tuesday.
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23	TUSHAR MEHTA: By possibly Tuesday. Your Lordships knows. Maybe a [UNCLEAR]
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25	CHIEF JUSTICE D. Y. CHANDRACHUD: No, Tuesday is
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27	JUSTICE ABHAY S OKA: Wednesday is a holiday.
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29	CHIEF JUSTICE D. Y. CHANDRACHUD: Wednesday is a holiday. So we have Tuesday
30	and Thursday.
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32	TUSHAR MEHTA: I have not difficulty. I thought because Monday is a holiday Monday is
33	not a holiday?
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35	JUSTICE HRISHIKESH ROY: You were thinking about the long weekend taking the
36	Monday into account for educating
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1	TUSHAR MEHTA: The child in me has not died so far, that the school is closed. I get the
2	same thrill.
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4	JUSTICE HRISHIKESH ROY: You wanted to educate yourself on certain facets.
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6	CHIEF JUSTICE D. Y. CHANDRACHUD: You have to be in some good company over the
7	weekend, Mr. Solicitor.
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9	TUSHAR MEHTA: Yes, My Lord.
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11	CHIEF JUSTICE D. Y. CHANDRACHUD: If you can't look at For reason of professional
12	ethics, you can't look to your right, you can look to your left. You'll find some good company
13	on this side.
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15	TUSHAR MEHTA: Yes, yes.
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17	CHIEF JUSTICE D. Y. CHANDRACHUD: So, Tuesday we'll come.
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19	TUSHAR MEHTA: Tuesday. Obliged Your Lordships.
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21	CHIEF JUSTICE D. Y. CHANDRACHUD: There are two directions. Some Constitution
22	Benches for directions. It won't take more than five minutes each.
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24	TUSHAR MEHTA: 902, My Lord.
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26	CHIEF JUSTICE D. Y. CHANDRACHUD: Light motor vehicles and that arbitration.
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28	TUSHAR MEHTA: Obliged
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END OF DAY'S PROCEEDINGS